

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 61 OF 2025

IN THE MATTER OF:

SATAM PATNAIK

...APPLICANT

VERSUS

STATE OF ODISHA. & ORS.

...RESPONDENTS

INDEX

S.No.	Description of Documents	Page
1.	Synopsis and List of Dates	1-6
2.	Application under Section 18(1) read with Section 14(1) and 15 of the National Green Tribunal Act 2010) along with the Affidavit	7-25
3.	Annexure 1: The Copy of village wise FRC Certificate along with Certification by Collector Angul	26-39
4.	Annexure 2: The copy of the Stage-I Approval Order dated 13.07.2015	40-43
5.	Annexure 3: The copy of the Stage-II Approval Order dated 28.02.2017	44-47

6.	Annexure 4: A copy of the show cause notice dated 30.03.2022	48-50
7.	Annexure 5: The copy of the reply dated 20.04.2022 by Respondent No. 2 to the show cause notice	51-55
8.	Annexure 6: The copy of the letter dated 02.12.2022 from DFO to RCCF	56-61
9.	Annexure 7: The copy of the letter dated 09.12.2022 from RCCF to PCCF	62-64
10.	Annexure 8 (colly.): The copies of the Petitions sent by the Applicant to the concerned authorities	65-84
11.	Annexure 9: The copy of the letter dated 20.06.2024 from DFO to JSPL	85-87
12.	Annexure 10: The copy of the letter dated 25.06.2024 from RCCF to DFO	88
13.	Annexure 11: The copy of the letter dated 01.08.2024 from PCCF to RCCF, Angul	89-92
14.	Annexure 12:	

	The copy of the petition dated 03.10.2024 by the Applicant to MoEFCC	93-97
15.	Annexure 13: The copy of the letter dated 09.10.2024 from MoEFCC to Govt. of Odisha	98 to 99
16.	Vakalatnama	100 to 101

THROUGH



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DATE- 05.03.2025

SYNOPSIS

This Application has been filed by the Applicant, Mr. Satam Patnaik for unauthorized use and violation of forest diversion conditions by Respondent No. 2, Jindal Steel and Power Limited (JSPL) in Kaliakata Reserved Forest (RF) and Durgapur RF, Angul, Odisha. Initially, on 15.07.2014, the Forest Rights Committees (FRCs) of Kaliakata and Malibrahmani villages approved the diversion of 4.46 acres (Kaliakata RF) and 9.06 acres (Durgapur RF) respectively, for a proposed Integrated Elevated Pipe Conveyor. The Ministry of Environment, Forest & Climate Change (MoEFCC) granted Stage-I (13.07.2015) and Stage-II (28.02.2017) approvals, subject to strict conditions, including no unauthorized road construction and no change in land use beyond the sanctioned project. However, Jindal Steel and Power Limited violated multiple conditions of the Stage-I and Stage-II, by constructing a coal transportation road instead of the approved pipe conveyor, expanding it beyond the sanctioned 2.5 meters to over 10 meters and committed various other non-compliances.

Despite multiple petitions to government authorities since 30.03.2022 and official findings of violations, no action has been taken against JSPL by the Odisha State Government or MoEFCC (Ministry of Environment Forest and Climate Change).

The Applicant, Satam Patnaik, is filing the present case on 05.03.2025 due to blatant violations of Forest Conservation Act, 1980 and environmental laws by JSPL in Kaliakata RF & Durgapur RF. Failure of government authorities to take action despite multiple official reports, petitions, and show cause notices issued to JSPL regarding the illegal expansion of forest land usage beyond the approved layout, damaging the ecology, wildlife, and tribal communities.

LIST OF DATES

Date	Particulars
15.07.2014	<p>Kaliakata Village FRC (Forest Rights Committee) approved forest diversion of 4.46 acres of forest land of Kaliakata RF for non-forest use, that is “Integrated Elevated Pipe Conveyor”.</p> <p>Malibrahmani Village FRC (Forest Rights Committee) approved forest diversion of 9.06 acres of forest land of Durgapur RF for non-forest use, that is “Integrated Elevated Pipe Conveyor”</p>
13.07.2015	<p>Stage-I approval by MoEFCC (Ministry of Environment Forest and Climate Change) for forest diversion of 6.682 ha of forest land for</p>

	laying of infrastructural facilities like integrated pipe conveyor and railway line for transportation of coal to their Coal Washery located inside their integrated Steel Plant premises located in Angul district, Odisha and outward movement of finished steel and other by-products therefrom by M/s Jindal Steel & Power Ltd., subject to various conditions
28.02.2017	Stage-II approval by MoEFCC issued with further additional conditions
30.03.2022	Show cause notice issued to Jindal Steel & Power Ltd., Angul, regarding violation of conditions of Stage-I and Stage-II imposed by the Govt. of India, MOEF
20.04.2022	Reply by Jindal Steel & Power Ltd to the respective show cause notice issued by DFO, Angul
02.12.2022	Letter from DFO (Divisional Forest Officer), Angul to RCCF (Regional Chief Conservator of Forests), Angul informing that the reply given by Jindal Steel & Power Ltd. to the show cause notice issued by DFO, Angul, is not tenable against the violation

09.12.2022	Letter from RCCF, Angul to PCCF (Principal Chief Conservator of Forests), Odisha, regarding violations by Jindal Steel & Power Ltd., and requesting to take further course of action at the earliest
13.02.2024	Petition by the Applicant to DFO, Angul, requesting an enquiry and necessary action against violation of permission given to Jindal Steel & Power Ltd., for usage of diverted forest area in Kaliakata RF & Durgapur RF of Angul Range
15.04.2024	Petition by the Applicant to DDM (Deputy Director of Mines), Talcher Circle regarding violation of Transit Permit (Permit No. L42400956/Mines, Dated 08.04.2024) and unlawful coal transportation
05.06.2024	Follow-up petition to DDM, Talcher Circle, regarding no action taken against Jindal Steel & Power Ltd. for violation of Transit Permit (Permit No. L42400956/Mines, Dated 08.04.2024)
13.06.2024	Petition by the Applicant to the Director of Mines & Geology, Odisha, regarding inaction by the DDM Office against the violation of the Transit Permit by Jindal Steel & Power Ltd.

18.06.2024	Petition by the Applicant to RCCF, Angul, requesting necessary action against violations of permissions given to Jindal Steel & Power Ltd. for usage for diverted forest area in Kaliakata RF & Durgapur RF of Angul Range
20.06.2024	Letter from DFO, Angul to Jindal Steel & Power Ltd., informing them that the use of the Forest Road of Raijharan, Kankrei, Nisha, and Kaliakata by their organization is without permission from the competent authority, thereby they are directed to stop using the aforementioned forest road immediately
25.06.2024	Letter from RCCF to the DFO, Angul, referring to the Petition dtd. 18.06.2024 made by Satam Patnaik, pursuant to which, requesting them to take necessary action against the violation of permission given to Jindal Steel & Power Ltd. for usage for diverted forest area in Kaliakata RF & Durgapur RF of Angul Range
22.07.2024	Petition by the Applicant to DFO, Angul requesting to take necessary action against violation of conditions and purpose of forest diversion by Jindal Steel & Power Ltd., for usage of diverted forest area in Kaliakata RF & Durgapur RF of Angul Range

30.07.2024	Petition by the Applicant to PCCF (Forest Diversion & Nodal), Odisha, requesting to take necessary action against violation of conditions and purpose of forest diversion by Jindal Steel & Power Ltd., for usage of diverted forest area in Kaliakata RF & Durgapur RF of Angul Range
01.08.2024	Letter from PCCF, Bhubaneswar to RCCF, Angul, directing to furnish a detailed comprehensive report on the violations committed by Jindal Steel & Power Ltd. along with KML files of the forest land violated for onward transmission to the GoI, MoEFCC, Regional office, Bhubaneswar for taking necessary action
03.10.2024	Petition by the Applicant via email as well as physical hard copy sent to MoEFCC Eastern Regional Office regarding inaction against Jindal Steel & Power Ltd. for violation of Forest diversion (Kaliakata RF)
09.10.2024	Letter from MoEFCC to Government of Odisha, regarding inaction against Jindal Steel & Power Ltd. for violation Forest diversion (Kaliakata RF)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

(Under Section 18(1) read with Section 14(1) and 15 of the National Green
Tribunal Act 2010)

ORIGINAL APPLICATION NO. _____ OF 2025

IN THE MATTER OF:

Satam Patnaik, C/O: Shri Bala Krushna Pattanaik Trust

6th Lane, Amalapada, Angul-759122

Email- satam.patnaik@gmail.com

...APPLICANTS

VERSUS

1. State of Odisha through Chief Secretary of Odisha

LokaSeva Bhawan, Bhubaneswar- 751001

Email- csori@nic.in

2. ED & Plant Head, Jindal Steel and Power Ltd.

Jindal Steel & Power, Chhendipada Road, SH-63,

PO- Jindal Nagar, District – Angul, Odisha – 759111, India

Email- pankaj.malhan@jindalsteel.com

3. Additional Chief Secretary,

Forest, Environment & Climate Change Department

Kharbela Bhawan, Bhubaneswar, Government of Odisha- 751001

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4. The Principal Chief Conservator of Forests and HOFF,

Odisha

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Email- pccf.hoff@odisha.gov.in

5. District Collector, Angul

At/Po/Dist- Angul, Odisha- 752001

Email- dm-angul@nic.in

6. Divisional Forest Officer, Angul

At/Po/Ps- Angul

Email- dfoangul@gmail.com

7. Chairman, Odisha Biodiversity Board,

Regional Plant Resource Centre

Ekamrakanan, Nayapalli, Bhubaneswar- 751015

Email- msobb@rediffmail.com

8. **Deputy Director General of Forests (C),**
Ministry of Environment, Forest and Climate Change,
Integrated Regional Office, A/3,
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9. **Director of Mines of Odisha**
Director of Mines, Head of Department Building Unit-V,
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10. **Director of Geology of Odisha**
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11. **Deputy Director of Mines, Talcher Circle, Talcher**
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12. **Regional Chief Conservator of Forests, Angul Circle**
At/P.O.- Hakimpada, Dist.-Angul 759143
Email- rccfangul@gmail.com

...RESPONDENTS

Application under Section 18(1) read with Section 14(1) and 15 of the National Green Tribunal Act 2010) along with the Affidavit

- I. The addresses of the Applicants are given above for the service of notices of this Application.
- II. The addresses of the Respondents are given above for the service of notices of this Application
- III. The Present Application challenges the unauthorized use and violation of forest diversion conditions by Respondent No. 2, Jindal Steel and Power Limited (JSPL) in Kaliakata Reserved Forest (RF) and Durgapur RF, Angul, Odisha.

MOST RESPECTFULLY SHOWETH:

1. It is submitted that on 15.07.2014, the Forest Rights Committee (FRC), Kaliakata Village, approved forest diversion of 4.46 acres of forest land of Kaliakata RF for non-forest use, that is “Integrated Elevated Pipe Conveyor”, by Jindal Steel & Power Limited (JSPL) - Respondent No. 2. Similarly, the Malibrahmani Village FRC approved forest diversion of 9.06 acres of forest land of Durgapur RF for non-forest use, that is “Integrated Elevated Pipe Conveyor”, by Respondent No. 2. The Copy of village wise FRC Certificate (with purpose of Forest Diversion) along with Certification by Collector

Angul, Approval by District Level Committee & Approval by Sub-Divisional Level Committee is marked and annexed herewith as **Annexure 1**.

2. That pursuant to the approvals by FRCs, the Ministry of Environment, Forests & Climate Change (MoECC), provided Stage-I approval to Respondent No. 2, vide letter dated 13.07.2015, subject to twenty-eight conditions, to be adhered by the Respondent No. 2. The copy of the Stage-I Approval Order dated 13.07.2015 is marked and annexed herewith as **Annexure 2**.
3. Subsequently, the Ministry of Environment, Forests & Climate Change (MoECC), provided Stage-II approval to Respondent No. 2, vide letter dated 28.02.2017, subject to additional twenty-three conditions to be complied by the Respondent No. 2. The copy of the Stage-II Approval Order dated 28.02.2017 is marked and annexed herewith as **Annexure 3**.
4. That on 30.03.2022, the Office of Divisional Forest Officer, Angul Division (DFO) issued a show cause notice to the Respondent No. 2, citing following violations of the condition of Stage-I and Stage-II imposed by the Govt. of India, MOEF:
 - i. Stage-II Clearance was given for construction for elevated pipe conveyor, electricity structure and 2.5-meter-wide service road. However, a road with width more than 10 Meter has been constructed

which amounts to use of forest land for any purpose other than specified in the proposal and is in violation of XVII condition, Stage-II.

- ii. The User Agency- JSPL has elevated the road constructed without approval of the lay out from competent Authority which is violation of the XVIII condition, Stage-II.
- iii. A number of Nallahs have not been blocked due to construction of road violating XVI condition, Stage-I.
- iv. A road with width more than 10 Meter has been constructed which amounts to use of forest land for any purpose other than specified in the proposal and is in violation of XXIII condition, Stage-I.
- v. The User Agency- JSPL has elevated the road constructed without approval of the lay out from competent Authority which is violation of the XXV condition, Stage-I.

Further, it was also observed by the DFO, that 4 - 10 ft. high road has been constructed by Respondent No. 2 without any approval or permission and slag and other debris are dumped inside the diverted forest land affecting the forest ecology.

It is highlighted that vide this show cause notice, the Respondent No. 2 was also directed to stop all the work with immediate effect, being undertaken

without permission from competent authorities until further direction from the Competent Authority. A copy of the show cause notice dated 30.03.2022 is marked and annexed herewith as **Annexure 4**.

5. That consequently, the Respondent No. 2 replied to the show cause notice vide letter dated 20.04.2022, wherein it mentioned the following reasons for the construction of road:

- i. JSPL has started the construction of the of the pipe conveyer for which 10 m width has been cleared and has been leveled for movement of construction machineries such as heavy cranes, concrete mixer truck, concrete pumps, and trucks carrying the heavy mechanical equipment. The corridor after removal of trees was found to be undulating in nature and the soil base of the corridor was not fit for carrying the heavy loads of the construction equipment. Therefore, it was necessary to fill the 10m corridor with layer of slag generated from the plant. This slag being granular material can be removed if required latter on leaving the space for service road. It is therefore, confirmed and assured that the forest land has not been used for any purpose other than that specified in the proposal.

- ii. The approved layout has provision of a road. The layout has the provision for the conveyer trestle including the foundation of the conveyer, A power transmission line, a road and underground water pipelines. As mentioned in the layout drawing of the facilities, there is a space of 4.5 m available from the edge of the transmission line. The road of 2.5 m width will pass through this space leaving space for shoulder or drain in the edge. There, is no violation this condition as road is a part of the purposes for which the forest land have been diverted. Though a width of about 10 m has been leveled for construction of the pipe conveyer, after construction of the conveyers and the power transmission line, the road will cover a width of 2.5m in the remaining space drains and road shoulders will be provided. The road elevation is mostly at the level of the surrounding area. However, there have been few depressions and nallah which were identified after the trees were removed. In these areas the corridor has been filled with granular slag material for movement of the construction equipment and conveyer machineries. It is therefore, confirmed and assured that the layout plan of the proposed forest land shall not be changed.

- iii. No nallahs have been blocked and for smooth flow of water, RCC hume pipe culverts have been provided at 3 places for undisturbed flow of water. Care has been taken to provide large side RCC hume pipe below the formation layer so that water during monsoon can pass through without water logging on both the side. The level of the formation layer has been maintained mostly same as that of the surrounding area. However, there have been few nallahs crossing the stretch. For smooth movement of construction machineries in these depression areas we have leveled by filling loose materials as slag, and provided RCC hume pipe culverts for free flow of water. At few places there have been cutting of earth for 2 to 3 ft to maintain the level. So, these small level differences will not cause any hindrance to the movement of the animal when passing the conveyer corridor. It is therefore, confirmed and assured that the designing of culverts/ bridges over the natural streams/rivers/canals is done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, and also does not hamper movement of wild animals.
- iv. The forest land has not been used for any purpose other than that specified in the proposal. The corridor has been leveled to provide

access for the construction of the pipe conveyer, power transmission line and water pipe line etc. It is therefore, confirmed and assured that the forest land has not been used for any purpose other than that specified in the proposal.

- v. JSPL has started the construction of the coal conveyer and other associated facilities such as the power transmission line, road and the underground water pipelines after making the formation layer of width of about 10m. It is therefore, confirmed and assured that layout plan of the proposed Forest land is not changed.

The copy of the reply dated 20.04.2022 by Respondent No. 2 to the show cause notice is marked and annexed herewith as **Annexure 5**.

6. That the office of the DFO, Angul vide letter dated 02.12.2022 informed the Regional Chief Conservator of Forests (RCCF), Angul, that the reply given by Respondent No.2 to the show cause notice issued by DFO, Angul, is not tenable against the violations committed. The copy of the letter dated 02.12.2022 from DFO to RCCF is marked and annexed herewith as **Annexure 6**.
7. That pursuant to the aforementioned letter, the RCCF, Angul vide letter dated 09.12.2022, informed the Principal Chief Conservator of Forests (PCCF)

Odisha, regarding violations by Respondent No. 2, their reply to the show cause notice not being tenable and hence, requested to take further course of action at the earliest. The copy of the letter dated 09.12.2022 from RCCF to PCCF is marked and annexed herewith as **Annexure 7**.

8. It is submitted that observing the several gross violations committed by the Respondent No. 2 and inaction and failure to initiate strict inquiry against the Respondent No. 2 by the concerned Respondents, Applicant filed several petitions starting from 13.02.2024, to the concerned authorities, including DFO, RCCF, PCCF, DDM-Talcher Circle, Director of Mines and Geology, MoEFCC-Eastern Regional Office, requesting them to take necessary action against the violation of permissions and transfer permit given to Respondent No. 2 for usage for diverted forest area in Kaliakata RF & Durgapur RF of Angul Range.

That the Applicant made following submissions in his aforementioned Petitions to the authorities:

- i. That additional trees (other than approved 1429 nos. of trees) cut down by user agency as user agency had widened the approved service road to more than 10 meters instead of approved width of 2.5 meters. Such

cut down of trees must be done without any approval from the appropriate authority by violating “Forest Conservation Acts & Rules”

- ii. That the ST community of Kaliakata & Malibrabmani village are dependent on Kaliakata RF & Durgapur RF for their livelihood by collecting “Tula & Mahula etc”, this so-called service road (rather coal corridor) will definitely hamper their livelihood.
- iii. That such transportation activity within the RF areas disrupting (rather obstacle) free movement of wildlife animals & it’s a risk to their life & existence too.
- iv. That JSPL has constructed service road within the RFs like a “National Highway”, where the vehicles movement with high max lights & high speed with noise causing damage to forest ecosystem. The Grama Sabha conducted at the time was clearly mentioned as “integrated elevated pipe conveyor”, whereas JSPL has constructed a road like a national highway.

The copies of the Petitions sent by the Applicant to the concerned authorities are marked and annexed herewith as **Annexure 8 (colly.)**.

9. That, it is also highlighted that on 20.06.2024, the office of the DFO against sent a letter to the Respondent No. 2, informing them that the use of the Forest

Road of Raijharan, Kankrei, Nisha, and Kaliakata by their organization is without permission from the competent authority, thereby they are directed to stop using the aforementioned forest road immediately. However, no heed was paid by the Respondent towards the direction of the DFO and the usage of the unlawfully constructed road continued, for the transportation of coal. The copy of the letter dated 20.06.2024 from DFO to JSPL is marked and annexed herewith as **Annexure 9**.

10. Further, it is submitted that pursuant to the several petitions made by the Applicant, the RCCF took notice of the Petition dated 18.06.2024, sent by the Applicant and sent a letter dated 25.06.2024 to DFO, Angul, requesting him to take necessary action against the violation of permission given to Respondent No. 2 for usage for diverted forest area in Kaliakata RF & Durgapur RF of Angul Range. The copy of the letter dated 25.06.2024 from RCCF to DFO is marked and annexed herewith as **Annexure 10**.

11. That it is further submitted that, on 01.08.2024, a letter from PCCF, Bhubaneswar was issued to RCCF, Angul, directing to furnish a detailed comprehensive report on the violations committed by Jindal Steel & Power Ltd. along with KML files of the forest land violated for onward transmission to the GoI, MoEFCC, Regional office, Bhubaneswar for taking necessary

action. The copy of the letter dated 01.08.2024 from PCCF to RCCF, Angul is marked and annexed herewith as **Annexure 11**.

12. That it is highlighted that despite several petitions made to the concerned authorities by the Applicant, mere paper trails were made from one authority to another and vague directions were being issued by them. No action was initiated against Respondent No.2, till date for intentionally violating conditions of Forest Diversion. Rather office of PCCF (Nodal) was trying to suppress the issue by not taking any action even after receiving report from The RCCF, Angul Circle since 09-12-2022. Such intentional violation of conditions of Forest Diversion is violation of “Forest Conservation Acts & Rules” & causing serious damage to forest ecology & wild life animals. Therefore, the Applicant on 03.10.2024, vide email as well as physical hard copy sent a petition to MoEFCC Eastern Regional Office regarding inaction against Respondent No. 2 for violation of Forest diversion (Kaliakata RF). The copy of the petition dated 03.10.2024 by the Applicant to MoEFCC is marked and annexed herewith as **Annexure 12**.

13. Pursuant to the petition made by the Applicant, the MoEFCC vide letter dated 09.10.2024, issued a letter to Government of Odisha, regarding inaction against Respondent No. 2 for violation Forest diversion (Kaliakata RF). A

copy of the letter dated 09.10.2024 from MoEFCC to Govt. of Odisha is marked and annexed herewith as **Annexure 13**.

14. However, till date no action has been taken by the concerned authorities and the Respondent No. 2 continues using the unlawfully constructed road for the transportation of coal, in blatant disregard of the transit permit, conditions stipulated in the approval plans of Stage-I and Stage-II issued by MoEFCC. Further there is gross abuse and non-adherence to the Forest Conservation Act, 1980, Environmental laws and Wildlife laws by the Respondent No. 2 which is left unchecked by the concerned authorities.

15. Hence, the Applicant is constrained to file this Application before the Hon'ble Tribunal, in order to prevent the Respondent No. 2 from using the unlawfully constructed road, which is in violation of multiple conditions issued by MoEFCC in their approval plans and is harmful to the flora and fauna as well as the livelihoods of tribals dwelling in the Kaliakata RF & Durgapur RF of Angul Range.

GROUNDS

That the Applicant is relying on the following grounds to invoke the jurisdiction of the Hon'ble Tribunal and immediate relief to stay the further

use of the unlawfully constructed road for transportation of coal by the Respondent No. 2:

- i. That the intentional violation of conditions of Forest Diversion is violation of “Forest Conservation Acts & Rules” & causing serious damage to forest ecology & wild life animals by Respondent No. 2
- ii. That the unethical and unlawful practice being done by the Respondent No. 2 is violating the very purpose & conditions of forest land diversion.
- iii. That the concerned authorities have failed to take any legal action and impose strict penalties on Respondent No. 2 for violating the conditions for forest diversion as per the approved plan issued by MoEFCC and for violating the Environmental and Wildlife Laws, endangering the flora and fauna in the Kaliakata RF & Durgapur RF of Angul Range.

LIMITATION

That there exists a subsisting cause of action in the present matter, as no action has been initiated against Respondent No. 2 till date. Furthermore, the unlawfully constructed road continues to be utilized for coal transportation. The present application has been filed within the period of limitation from the date on which the cause of action initially arose, i.e., 13.02.2024, and since

the said cause of action is continuous in nature, the application is not barred by limitation.

PRAYER

In light of the present facts and circumstances it is most respectfully prayed that this Hon'ble Tribunal may be please to:

- i. Direct the Respondent Nos. 1 & 3-11 to take necessary legal action against Respondent No. 2, for usage of forest land for purposes beyond the approved integrated elevated pipe conveyor and for unauthorized deforestation, illegal land use, and environmental degradation within Kaliakata RF & Durgapur RF, Angul, Odisha.
- ii. Direct the Respondent Nos. 1 & 3-11 to completely close down the road connecting from SH-63 to JSPL coal washery through Kaliakata RF & Durgapur RF, Angul, Odisha.
- iii. Direct the Respondents to restore the forest land in its original status by removing forceful encroachment & by plantation where trees are cut down by Respondent No. 2 for widening the road unlawfully.
- iv. Direct the Respondents to evaluate the additional no. of trees cut down by Respondent No. 2 and take necessary legal action and impose environmental compensation against Respondent No. 2 for cutting down trees without approval from appropriate authority.

- v. Direct the Respondents to cancel the permission for Forest Diversion to Respondent No. 2 and to bring back status of the RF to its original status.
- vi. Grant any other relief as deemed fit by this Hon'ble Court in the interest of justice, environmental protection, and safeguarding the rights of affected tribal communities.

THROUGH



SUNIL J. MATHEWS/YASHIKA SINGH

Shanti Kunj, Link Road

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(M) 9311567212

Email: sjmathews@gmail.com

PLACE: BHUBANESWAR

DATE- 05.03.2025

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.

IN THE MATTER OF:

SATAM PATNAIK

APPLICANT

VS

STATE OF ODISHA & ORS.....

RESPONDENTS

Affidavit

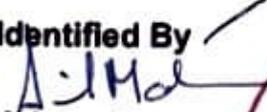
1. I, Satam Pattnaik S/o Purusottam Pattnaik aged about 45 years, At/po- 6th Lane, Amlapada, Angul Dist- Angul, Odisha -759122 do hereby solemnly affirm and state as under.
2. That I am the applicant in the present case and deponent in the present affidavit hence I am competent to swear this affidavit.
3. That I have read over the contents of the accompanying Application and the same is true and correct and is drafted on my instruction.

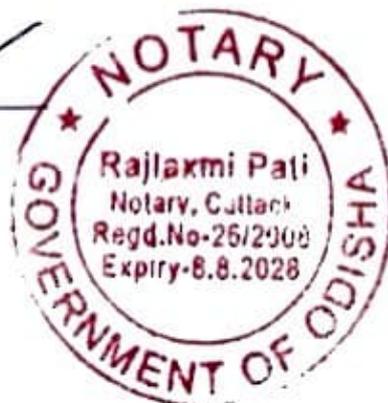
Satam Pattnaik

DEPONENT

Verification

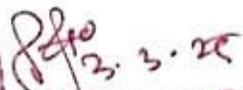
Verified on this 3rd day of March, 2025 that the contents of the above affidavit are true and correct and nothing material has been concealed there from

Identified By

 Advocate



Satam Pattnaik

DEPONENT

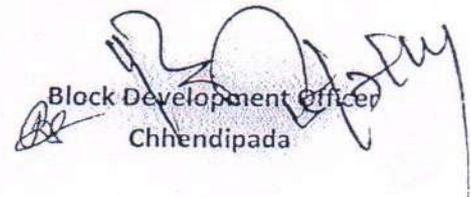

 Rajlaxmi Pati
 Notary, Cuttack
 Regd. No-26/2008
 Expiry-8.8.2028



9

CERTIFICATE

1. Certified that the ST & other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and Amendment Rules, 2012 have been properly implemented in village Kaliakata of Chhendipada Block.
2. Certified that, FRC in village Kaliakata has already been reconstituted and all individual and community claims have already been settled. No claim is pending as on today.
3. Certified that, due to such a diversion of forest land of Ac4.46(Four acre and forty-six decimal)(in Kaliakata R.F.) for non-forest use, i.e., Integrated Pipe conveyor, any interest of PTG/PAC has not been affected / will not be affected for linear projects to be taken up by M/s Jindal Steel & Power Ltd.


Block Development Officer
Chhendipada

103

CERTIFICATE

- 1) Certified that, the ST and other Traditional Forest Dwellers (Recognitions of Forest Rights) Act, 2006 and Amendment Rules, 2012 have been properly implemented in village KALIARATA of Chhendipada Block.
- 2) Certified that, FRC in village Kaliarata has already been constituted and all individual and community claims have ^{already} been settled. No claim is pending as on today.
- 3) Certified that due to such diversion of Forest Land of Ac 4.46 (in Kaliarata R.F) (Four Acres and Fourty six decimals) for non-forest use, that is integrated Elevated Pipe conveyance interest of PTG/PAC has not been affected/Will not be affected for linear projects to be taken up by Jindal steel Power Ltd, Haryana. (user agency)

ଉତ୍ତର ଉପର
ଓଡ଼ିଶା ସରକାର
ଜିଲ୍ଲା ପ୍ରଶାସନ
ଚହେନ୍ଦିପାଡ଼ା ବ୍ଲକ

Rema chandra Behera
Sarapada
Wishu G.P

Block Development Officer
Chhendipada

CERTIFICATE

1. *Certified that the ST & other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and Amendment Rules, 2012 have been properly implemented in village Malibrahmani of Chhendipada Block.*
2. *Certified that, FRC in village Malibrahmani has already been reconstituted and all individual and community claims have already been settled. No claim is pending as on today.*
3. *Certified that, due to such a diversion of forest land of Ac9.06(Nine acre and six decimal) (in Durgapur R. F.) for non-forest use, i.e., Integrated Pipe conveyor, any interest of PTG/PAC has not been affected / will not be affected for linear projects to be taken up by M/s Jindal Steel & Power Ltd.*


Block Development Officer
Chhendipada

CERTIFICATE.

1) Certified that, the ST and Traditional Forest Dwellers (Recognitions of Forest Rights) Act, 2006 and Amendments Rules, 2012 have been properly implemented in village MALIBRAHMANI of Chhendipada Block.

2) Certified that, FRC in village Malibrahmani has already been constituted and all individual and community claims have already been settled. No claim is pending as on Today.

3) Certified that due to such diversion of Forest Land of Ac 9.06 (in Durgapur R.F.) (Nine Acres and Six decia for non-forest use, that is integrated elevated Pipe Conveyer in trust of PTG/PTC has not been affected/it not be affected for linear projects to be take-up by Jindal steel & Power Ltd, Angul (User agency)

Bijaya Kumar Padhan.

ପ୍ରମୁଖ ଗ୍ରାମୀଣ

ଫାଉଣ୍ଡେସନ

କାର୍ଯ୍ୟାଳୟ

Amulaya Biswal

Rama chandra Benesa
 08/03/19
 Misha G.P

Block Development Officer
 Chhendipada

Proceeding of Sub-Divisional Level Committee, Angul on Forest Right Act-2006 held on Dt. 24.07.2014 at 11AM in the office chamber of the Sub-Collector, Angul.

The members of the Sub-Divisional level committee attended the meeting held on dt. 24.07.2014 at 11AM in the Chairmanship of the Sub-Collector, Angul. The Committee scrutinized the Certificates submitted by the Sarpanch and FRC members (for linear project of integrated pipe conveyor and Railway line by M/s Jindal Steel & Power Ltd.) on dt.13.06.2014, 15.07.2014,10.07.2014 in village Sadanandapur, Durgapur, Malibramhani , Kaliakata under Chhendipada Block & dt.30.06.2014 in village Jamunda, Golabandh, Bedasar under Banarpal Block for clearance and consideration of Rights of the other Traditional Forest Dwellers and Scheduled Tribe under the Schedule Tribe and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.

On scrutiny of the certificates, it is found that, due to diversion of the forest land for non-forest use, any interest of PTG / PACs has not been affected / will not be affected for the linear project over the following scheduled land I.e . the proposal does not involve recognized rights of Primitive Tribal Groups and Pre-agricultural communities.

Name of the Village	Khat a No.	Plot No.	Kisam	Extend of Land in Acre	Ramarks
Sadanandpur	1	311(P)	Chota Jungle	0.20	
Jamunda	1	1379(P), 1383, 1384, 1377/1626(P)	Chota Jungle	1.37	
Golabandha	1	79(P)	Jungle	1.31	
		56(P), 57(P), 66(P), 67(P), 73(P)	Chota Jungle		
Bedasar	297	1364(P), 1298(P)	Gramya Jungle	0.11	
Malibramhani	Durgapur Reserve Forest			9.06	
Durgapur					
Kaliakata	Kaliakata Reserve Forest			4.46	
TOTAL				15.51 (or 6.682Ha.)	

Contd...P/2

99

22

PROCEEDINGS OF THE DISTRICT LEVEL COMMITTEE MEETING ON SCHEDULED TRIBES AND
OTHER TRADITIONAL FOREST DWELLERS (RECOGNITION OF FOREST RIGHTS) ACT, 2006 &
AMENDMENT RULES, 2012 HELD ON 25.07.2014 AT 10.00 AM IN THE OFFICE CHAMBER OF THE
DISTRICT MAGISTRATE & COLLECTOR, ANGUL

The meeting was presided over by Shri Sachin R. Jadhav, I.A.S, Collector & DM, Angul.

The members present in the meeting are as follows:-

1. Sri Godabarish Panda, D.F.O, Angul.
2. Sri Patitapaban Parida, Forest Range Officer, Khamar (Representative- DFO, Deogarh)
3. Sri Kandarpa Pradhan, Zilla Parishad Member, Zone No. 19
4. Smt. Basanti Nayak, Zilla Parishad Member, Zone No. 16
5. Smt. Sasmita Majhi, Zilla Parishad Member, Zone No. 17

The Collector welcomed all the members present in the meeting and apprised them regarding final approval of the claims and records of Forest Right prepared by the Sub-Divisional level Committee, Pallahara and Angul. The agenda wise discussions made are as follows:-

01. Approval of the Individual & Community Claims under Forest Right prepared by the Sub-Divisional Level Committee, Pallahara

The District Welfare Officer, Angul, Member-cum-Convener, DLFRC submitted 182 nos of Individual (Form-A) claims and 28 nos of Community Forest Rights (Form-B) claims before the Committee, received from SDLFRC, Pallahara for discussion. Previously the DLFRC have remanded 107 numbers of individual claims to SDLFRC, Pallahara for want of caste certificates of the claimants which have been received from SDLFRC, Pallahara after compilation of defects.

The SDLFRC, Pallahara has also submitted 28 no of fresh claims in Community forest Rights (Form-B) and 75 nos. in individual Forest Act, 2006 & amendment Rules, 2012.

The details of the claims received are as follows:

No. of claims received by SDLC, Pallahara	No. of claims approved at SDLC & sent to DLC	No. of claims already settled in DLC	Area covered (in Ac.)	No. of Claims rejected in DLC	Balance	No. of claims presently received	Area Covered (in Ac.)
Individual 6021	Individual Rights Claims-2964	2217	925.04	565	182	Rectified claims-107 & fresh claims- 75	105.88
Total						182	
Community-28	Community Rights claims.- 28	0	0	0	0	28	124.85

-Contd...2/-

(for linear Projects)

GOVERNMENT OF ODISHA

OFFICE OF THE DISTRICT COLLECTOR, ANGUL

No. 1485 / Dated 5/8/2014

To WHOMSOEVER IT MAY CONCERN

In compliance of the Ministry of Environment and Forests (MoEF), Government of India's letter No. 11-9/98-FC(pt) dated 3rd August 2009 wherein the MoEF issued guidelines on submission of evidences for having initiated and completed the process of settlement of rights under the Scheduled Tribe and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 ('FRA', for short) on the forest land proposed to be diverted for non-forest purposes read with MoEF's letter dated 5th February 2013 wherein MoEF issued certain relaxation in respect of linear projects, it is certified that **6.682 hectares** of forest land proposed to be diverted in favour of **Jindal Steel & Power Ltd.** for construction of integrated pipe conveyor & railway line in Angul district falls within jurisdiction of Sadanandapur, Jamunda, Golabandha, Bedadsar, Malibrahmani, Durgapur Reserve Forest & Kaliakata village in Chhendipada tehsil.

It is further certified that :

- (a) the complete process for identification and settlement of rights under the FRA has been carried out for the entire 6 682 hectares of forest land proposed for diversion. A copy of records of all consultations and meeting(s) of the Forest Rights Committees, Sub-Division Level Committee and the District Level Committee are enclosed as annexure - I to IX ;
- (b) the diversion of forest land for facilities managed by the Government as required under section 3(2) of the FRA have been completed and the Forest Rights Committee (s) have given their consent to it
- (c) the proposal does not involve recognized rights of Primitive Tribal Groups and Pre-agricultural communities

Encl- As above

19/2/2021

T. Panda
Divisional Forest Officer
Angul, Division

R. Sachin
(Shri Sachin R. Jadhav, IAS)
COLLECTOR, ANGUL

The claims were reviewed thoroughly by the Committee and approved all the claims received from SDLFRC, Pallahara. The DWO Angul was instructed to prepare Certificate of Titles in respect of all the above-approved claims early for distribution of the same among the concerned beneficiaries (for individual Rights Claim) / Grama Sabha (for Community Rights claims).

02. Diversion of forestland for non-forest purposes under the Forest Conservation Act, 1980 with relation to ST & Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.

1) Construction of Roads (2 NOS.) in Gurjang village:-

The DWO placed the diversion proposals received from DFO (T), Angul vide his letter No. 423/17.01.2014 alongwith the Proceedings of Gramasabha held in Gurjang village on 25.09.2013 as per letter No. 23011/15/2008-SG-II dated May 18, 2009 of MoTA, Govt. of India. The BDO, Talcher has already constructed 2 nos of C. C roads (out of GGY funds) connected to Indira awash Colony, Gurjang and Gurjang Canal Sahi of village Gurjang measuring with an area of Ha. 0.0445 & Ha. 0.1011 of Revenue forest land respectively.

After thorough discussion in the matter, the Committee approved the proposals under section 3(2) of ST & Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and amendment Rules, 2012 as the projects have been constructed for the greater interest of the villagers. The Chairman DLFRC –cum-Collector, Angul instructed the DWO to prepare the Certificate in Form-I in favour of BDO, Talcher.

2) Safety Zone of Utkal B2 Coal Block of M/S Monnet Ispat & Energy Ltd. :-

The DWO placed in the meeting the diversion proposal of forest land for non forest purpose for 6.045 Ha of land to be used by M/S Monnet Ispat & Energy Ltd. for safety zone of Utkal B2 Coal Block. All the relevant records i.e Grama Sabha resolution, SDLC resolution received from Sub-Collector, Angul vide letter No, 36389 / 24.06.2014 were also placed before the DLFRC for discussion. After threadbare discussion, the DLFRC unanimously approved the forest diversion proposal of 6.045 Ha. of forest land to non forest purpose as the Gramsabha consented that, no land belonging to ST & Other Traditional Forest Dwellers are coming within the forestland applied for by the user agency and the proposal does not involve the recognized rights of Primitive Tribal Groups or Pre-Agricultural Communities. The details of projects are as follows.

Sl No.	Name of the users Agencies	Name / No. of the GPs	Name / No of the Villages	Area to be diverted	Remarks
1	Monnet Ispat & Energy Ltd.	Rajjharan	Golagadia	Ha. 6.045	Safety Zone of Utkal B2 Coal Block

The Chairman, DLFRC instructed DWO, Angul to take steps for issuance of certificate in Form No.-II in favour of M/S Monnet Ispat & Energy Ltd.

3. **Integrated pipe conveyor & Railway line (linear Project) of M/S Jindal Steel & Power Ltd.:-**

The DWO placed the proposal of M/S Jindal Steel & Power Ltd. (User Agency) to-wards diversion of forestland for 6.682 Ha. of land for non forest purpose i.e construction of Integrated pipe conveyor & Railway line (linear Project) alongwith all the relevant records i.e Grama Sabha resolution, SDLFRC resolution received from Sub-Collector, Angul vide letter No. 4099/ Dt. 24.07 before the DLFRC for discussion.

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After thorough discussion, the DLFRRC unanimously approved the forest diversion proposal of 6.682 Ha. of forest land to non forest purpose as the Block Development Officers, Chhendipada & Banarpal have given certificates to the effect that, the ST & Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 & amendment Rules, 2012 have been implemented in concerned villages and any interest of Primitive Tribal Groups or Pre-Agricultural Communities have not been affected / will not be affected for this linear project. The details of project are as follows.

Sl No.	Name of the users Agencies	Name / No. of the GPs	Name / No of the Villages	Area to be diverted	Remarks
1.	Jindal Steel & Power Ltd.	Tukuda	Sadanandapur	Ha. 0.081	Integrated pipe conveyor & Railway line (linear Project)
		Badkerjang	Jamunda	Ha. 0.554	
		Sankerjang	Golabandha	Ha. 0.530	
		Jarasingha	Bedadsar	Ha. 0.044	
		Nisha	Malibrahmani	Ha. 3.668	
		Durgapur Nisha	Durgapur R.F Kaliakata	Ha. 1.805	
		Total		Ha. 6.682	

The committee has instructed to prepare certificate in form-I for Diversion of forestland for construction of integrated pipe conveyor & Railway line (linear project) of M/S Jindal Steel & Power Ltd.

4. Safety Zone of Utkal-B1 Coal Block of JSPL:-

As regards the diversion proposal of Utkal-B1 Coal Block of JSPL for safety zone, the forestland in village Golagadia (Ha. 1.87) and Kaunsidhipa (Ha. 0.17) received from M/S Jindal Steel & Power Ltd. the Chairman, DLFRRC, Angul instructed the DWO that, the said proposal should be routed through the SDLFRRC to DLFRRC for discussion in the next meeting.

The meeting ended with vote of thanks to the Chair.

[Signature]
25/7/14
DFO (T), Angul

[Signature]
25/7/14
Forest Range Officer, Khamar
(Rep. of DFO, Deogarh)

[Signature]
25/7/14
DWO, Angul

[Signature]
25-7-2014
Zilla Parishad Member
Zone No. 16

[Signature]
25-7-14
Zilla Parishad Member
Zone No. 17

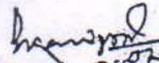
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25/07/2014
Zilla Parishad Member
Zone No. 19

[Signature]
Collector, Angul
COLLECTOR
ANGUL

OFFICE OF THE DISTRICT MAGISTRATE & COLLECTOR, ANGUL
(ST & SC Dev. Section, Ph. No. 06764-231173, e-mail:angdwo@gmail.com)

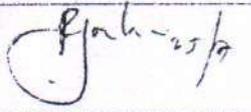
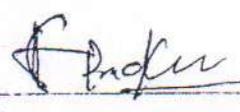
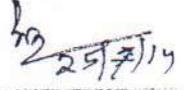
Memo No. 1470 / Dated 2nd August, 2014

Copy forwarded to all members of District Level Forest Rights Committee,
Angul for favour of information and necessary action.


District Welfare Officer,
Angul


MEMBERS PRESENT IN THE DISTRICT LEVEL COMMITTEE MEETING ONFOREST RIGHTS ACT HELD ON 25.07.2014

19

Sl No.	Name of the members	Designation	Contact No.	Signature
1	2	3	4	5
1.	Sachin Jadhav	Collector Angul		
2.	Godabarish Panda	DFO Angul	9437030322	 25.7.14
3.	Patitapaban Parida	Forest Range Officer Khandra DFO-Deogarh	9437416913	 25.7.14 R.D. Khanna
4.	Kandarp Pradhan	Z.P. member zone-19	9777403245	
5.	Basanti Nayak	Z.P. member zone-16	Sasmita Majhi	ZP - member zone-16
6.	Sasmita Majhi	Z.P. member zone-17		Sasmita Majhi
7.	Basanta Kr. Panigrahi	DFO Angul	99329/91580	 25/7/14

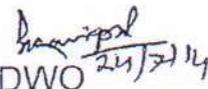
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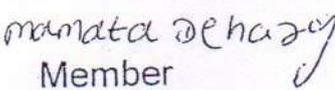
Also as per the certificate, no Forest Dwellers are available for settlement of above Forest land under the Forest Rights Act & they have discussed the proposals for diversion of the Forest land for Integrated pipe conveyor and Railway line by M/s Jindal Steel & Power Ltd., Angul.

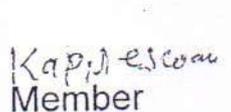
In view of the certifications from concerned villages the Sub-Divisional Committee recommended the proposal of M/s Jindal Steel & Power Ltd., to the District Level Forest Rights Committee, Angul for issuance of clearance in Form No-1 (for linear Project) under the Forest Rights Act. Also intimate the recommendation of the Sub-Divisional Committee to FRC of village accordingly.

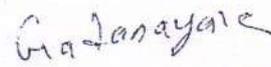

ACF, Satakosa Wild Life
Angul


ACF, Territorial
Angul


DWO
Angul


Member


Member


Member


Sub-Collector-sum-Chairman
SDLC, Angul

2 INT SHOWING THE NAME OF MEMBERS HOLDING MEETING OF FOREST RIGHTS COMMITTEE OF THE CONCERNED VILLAGE WITH DATE, VENUE, UNDER S.T. & OTHER TRADITIONAL FOREST DWELLERS (RECOGNITION OF FOREST RIGHTS) ACT, 2006.

Name of the Project :-

Date of SDLC Meeting :-

Name of the User Agency:-

Integrated Pipe Conveyor and Railway Line

24.07.2014

M/s. Jindal Steel & Power Ltd, Angul..

SL No.	Name of the G.P.	Name of the Village	Letter No. & Dt. as reported by B.D.O.	Extent of Forest Land (in AC.)	Purpose
1	2	3	4	5	6
1	Tukuda	Sadanandpur	1340 Dt.15.07.2014	0.20	Integrated Pipe Conveyor and Railway Line
2	Badakerjang	Jamunda	1246 Dt. 11.07.2014	1.37	
3	Sankerjang	Golabandha	1246 Dt. 11.07.2014	1.31	
4	Jarasingha	Bedasar	1246 Dt. 11.07.2014	0.11	
5	Nisha	Malibramhani	1340 Dt.15.07.2014	9.06	
6	Durgapur	Durgapur	1340 Dt.15.07.2014	4.46	
7	Nisha	Kaliakata	1340 Dt.15.07.2014		
TOTAL				16.51 (or 6.682Ha.)	

[Signature]
ACF, Satakshid Life
Angul

[Signature]
Member

[Signature]
ACF, Territorial
Angul

[Signature]
Member

[Signature]
Angul

Member

Sub-Collector & Chairman
SDLC, Angul

CERTIFICATE

1. Certified that the ST & other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and Amendment Rules, 2012 have been properly implemented in village Sadanandapur of Chhendipada Block.
2. Certified that, FRC in village Sadanandapur has already been reconstituted and all individual and community claims have already been settled. No claim is pending as on today.
3. Certified that, due to such a diversion of forest land of Ac0.20 (Twenty decimal) for non-forest use, i.e., railway line, any interest of PTG/PAC has not been affected / will not be affected for linear projects to be taken up by M/s Jindal Steel & Power Ltd.


Block Development Officer
Chhendipada



Government of India/ भारत सरकार
 Ministry of Environment, Forests & Climate Change/ पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
 Eastern Regional Office/ पूर्वी क्षेत्रीय कार्यालय
 V/3, Chandrasekharpur/ ए/३, चंद्रशेखरपुर
 Bhubaneswar- 751 023/ भुवनेश्वर - ७५१ ०२३

जल व पर्यावरण
 वन व पर्यावरण

Telephone : 0674-2301213, 2301248, 2302455, 2302453, 0674-2302432. E-mail: roez.bsc-mef@nic.in

No.5-ORC248/2015-BHU



13th July, 2015

Annexure - 1
 State - I approval

To

The Principal Secretary,
 Forest & Environment
 Govt. of Odisha,
 Bhubaneswar.

Sub:-

Diversion of 6.682 ha of forest land for laying of infrastructural facilities like integrated pipe conveyor (including power transmission line, underground water pipeline, service road) and railway line for transportation of coal to their Coal Washery located inside their integrated Steel Plant premises located in Angul district, Odisha and outward movement of finished steel and other by-products therefrom by M/s Jindal Steel & Power Ltd.

Sir,

I am directed to refer to State Govt. letter No.10F(Cons)14/2015-6870/F&E dated 27.04.2015 and No.7111/F&E dated 30.04.2015 on the above mentioned subject seeking prior approval of the Ministry of Environment, Forests & Climate Change under section 2 of Forest(Conservation) Act, 1980.

After due consideration of the proposal of the State Government and on the basis of decision of Regional Empowered Committee held on 10.07.2015, the Ministry of Environment, Forests & Climate Change hereby conveys 'in-principle' approval for diversion of 6.682 ha of forest land for laying of infrastructural facilities like integrated pipe conveyor (including power transmission line, underground water pipeline, service road) and railway line for transportation of coal to their Coal Washery located inside their integrated Steel Plant premises located in Angul district, Odisha and outward movement of finished steel and other by-products therefrom by M/s Jindal Steel & Power Ltd., subject to the fulfillment of the following conditions.

- (i) Legal status of forest land proposed for diversion shall remain unchanged.
- (ii) The State Govt. shall charge the Net Present Value (NPV) of forest area proposed to be diverted under this proposal from the user agency as per the Orders of Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No.202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC dated 05.02.2009 in this regard.
- (iii) At the time of payment of the Net Present Value (NPV) at the present rate, the user agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India.
- (iv) Compensatory Afforestation shall be raised over 16.510 Acre (6.681 ha) of non-forest land identified by State Govt. in Plot No.4/1257 (P), Khata No.2/2 in Mouza Nukhuripada in Angul tehsil of Angul district at the cost of the user agency. The user agency shall transfer the cost of compensatory afforestation and its maintenance for 10 years (revised as on the date to incorporate the existing wage structure) to the Forest Department.

D.V.
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- (v) The non-forest land identified for raising compensatory afforestation shall be transferred and mutated in favour of the State Forest Department before issue of Stage-II approval.
 - (vi) All the funds received from the user agency under the project shall be transferred to concerned Saving Bank account of the Ad-hoc CAMPA in Corporation Bank, CGO Complex, Lodi Road Branch, New Delhi-11003.
 - (vii) State Govt. shall upload the compensatory levies demanded and received from the user agency in the Ministry website before Stage-II approval.
 - (viii) The boundary of the forest land proposed to be diverted shall be demarcated on the ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, DGPS coordinates, forward and back bearing and distance from adjoining pillars etc. The distance between any two pillars shall be kept at about 50 mtr and each pillar should be clearly visible from pillars on both sides.
 - (ix) The State Forest Department/UA shall submit the surveyed sketch of 16.510 Acre (6.681 ha) of non-forest land identified in Plot No.4/1257 (P), Khata No.2/2 in Mouza Nukhuripada in Angul tehsil of Angul district as proposed for CA, giving the forward and backward bearing of each demarcation pillar and distance between them. The State Forest Department/User Agency shall submit the DGPS reading of each demarcated pillar giving the latitude and the longitude.
 - (x) No mine void shall be filled back with fly ash, as proposed in the proposed, without specific clearance for this under Environment (Protection) Act.
 - (xi) To minimize the felling of trees for construction of transmission line, the user agency shall comply with the following guidelines issued by Ministry vide letter No.7-25/2012-FC dated 05.05.2014.
 - a) The width of right of way for transmission line on forest land shall be 15 mtr.
 - b) Below each conductor, width clearance of 3 meters would be permitted for taking the tension stringing equipment.
 - c) The trees on such strips would have to be felled but after stringing work is completed, the natural regeneration will be allowed to come up. Felling/pollarding/pruning of trees will be done with the permission of the local forest officer wherever necessary to maintain the electrical clearance. One outer strip shall be left clear to permit maintenance of the transmission line.
 - d) During construction of transmission line, pollarding/pruning of trees located outside the above width of the strips, whose branches/parts infringe with conductor stringing, shall be permitted to the extent necessary, as may be decided by local forest officer.
 - e) Pruning of trees for taking construction/stringing equipments through existing approach/access routes in forest area shall also be permitted to the extent necessary, as may be decided by local forest officer. Construction of new approach/access route will however, require prior approval under the Act.
 - f) In the remaining width of right of way trees will be felled or lopped to the extent required, for preventing electrical hazards by maintaining minimum 2.8 meters clearance between

107 1A 1165

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- g) The maximum sag and swing of the conductor are to be kept in view while working out the minimum clearance mentioned as above.
- (xii) The user agency shall obtain the environmental clearance as per the provisions of Environment (Protection) Act, 1986, if required.
- (xiii) The user agency shall take adequate safety measure for accidental spillage of pipe conveyor, if any.
- (xiv) Earth or any material shall not be brought from or the debris resulting during construction shall not be disposed of in the adjoining forest area by the user agency.
- (xv) The rock/morum excavated from work site should be utilized by Railways/State Govt. for various construction purposes etc.
- (xvi) The designing of culverts/bridges, if any, over the natural streams/ rivers/canals should be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, and also does not hamper movement of wild animals.
- (xvii) The State Govt. shall ensure controlled speed limit of the trains passing through the forest portion to enable the train drivers to react to the sudden appearance of the wild animal on the track.
- (xviii) Adequate signage shall be provided along the railway line passing through forest land.
- (xix) No additional or new path will be constructed inside the forest area for any activity related to the project work.
- (xx) No labour camp shall be allowed in the forest area.
- (xxi) The user agency shall provide fuelwood, preferably alternate fuel, to labourers working at the site to avoid damage/tree felling.
- (xxii) The user agency while executing works, shall not fell any tree or damage forest growth in the surrounding forest area in any manner.
- (xxiii) The forest land shall not be used for any purpose other than that specified in the proposal.
- (xxiv) The forest land proposed to be diverted shall under no circumstances be transferred to any other user agency, department or person without prior approval of Ministry of Environment, Forests & Climate Change.
- (xxv) The layout plan of the proposed forest land shall not be changed without the prior approval of Ministry of Environment, Forests & Climate Change.
- (xxvi) The user agency will obtain clearance under the provision of ST&OTFD (Recognition of Forest Rights) Act, 2006 before final approval of the project and will submit certificate towards settlement of all claims and rights over the proposed forest land as per the Guidelines of Ministry communicated vide letter No.11-9/1998-FC (Pt) dated 03.08.2009 read with guidelines dated 28.10.2014.

4

(xxvii) Any other conditions that the Ministry of Environment, Forests & Climate Change may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area, shall be complied by the user agency.

(xxviii) The user agency and the State Government shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.

After receipt of the report on compliance to the conditions stipulated above, from the State Government of Odisha, final/Stage-II approval for diversion of the said forest land under Section 2 of Forest (Conservation) Act, 1980 will be issued by this Ministry. **Transfer of forest land to user agency should not be effected by the State Government of Odisha till final/Stage-II approval for its diversion is issued by the Ministry of Environment, Forests & Climate Change.**

Yours faithfully,



(S. Mohapatra)

Conservator of Forests (Central)

Copy to:-

1. The Inspector General of Forests (FC), Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhawan, Agni Block, Aliganj, Jor Bagh Road, New Delhi - 110 003.
2. The Director, ROHQ, Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhawan, Agni Block, Aliganj, Jor Bagh Road, New Delhi - 110 003.
3. The Principal Chief Conservator of Forests, Forest Department, Govt. of Odisha, Aranya Bhawan, Chandrasekharpur, Bhubaneswar.
4. The Addl. PCCF & Nodal Officer (FC), Forest Department, Govt. of Odisha, Aranya Bhawan, Chandrasekharpur, Bhubaneswar.
5. The Divisional Forest Officer, Angul Forest Division, Angul, Odisha.
6. The Vice President (Mining), M/s Jindal Steel & Power Ltd., Angul, Odisha.
7. Guard file.

Conservator of Forests (Central)



Government of India/ भारत सरकार
 Ministry of Environment, Forest & Climate Change/ पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
 Eastern Regional Office/ पूर्वी क्षेत्रीय कार्यालय
 A/3, Chandrasekharpur/ ए/३, चन्द्रसेखरपुर
 Bhubaneswar - 751 023/ भुवनेश्वर - ७५१ ०२३

Telephone: 0674-2301213, 2301248, 2302452, 2302453. Fax: 0674-2302432. E-mail: roez.bsr-mef@nic.in

No.5-ORC248/2015-BHU

Annexure - 2

28th February, 2017

To

The Principal Secretary,
 Forest & Environment Deptt.,
 Govt. of Odisha,
 Bhubaneswar.



Diversion of 6.682 ha of forest land for laying of infrastructural facilities like integrated pipe conveyor (including power transmission line, underground water pipeline, service road) and railway line for transportation of coal to their Coal Washery located inside their integrated Steel Plant premises located in Angul district, Odisha and outward movement of finished steel and other by-products therefrom by M/s Jindal Steel & Power Ltd.

Sir,

I am directed to refer to State Govt. letter No. No.10F(Cons)14/2015-6870/F&E dated 27.04.2015 and No.7111/F&E dated 30.04.2015, wherein prior approval of the Ministry of Environment, Forest & Climate Change for diversion of 6.682 ha of forest land for laying of infrastructural facilities like integrated pipe conveyor (including power transmission line, underground water pipeline, service road) and railway line for transportation of coal to their Coal Washery located inside their integrated Steel Plant premises located in Angul district, Odisha and outward movement of finished steel and other by-products therefrom by M/s Jindal Steel & Power Ltd., was sought in accordance with Section-2 of the Forest (Conservation) Act, 1980. After due consideration of the proposal by the Ministry of Environment, Forest & Climate Change and on the basis of decision of Regional Empowered Committee held on 10.07.2015, the in-principle approval for diversion of the said forest land was accorded by Ministry vide this office letter of even number dated 13.07.2015, subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested to grant final approval of the proposal.

2. In this connection, I am directed to say that on the basis of the compliance report furnished by the State Government of Odisha vide their letter No.10F(Cons)225/2016-19452/F&E dated 25.10.2016, No.935/F&E dated 13.01.2017 and OSD, Ad-hoc CAMPA, New Delhi letter No.1-26/2013-CAMPA dated 03.11.2016, approval of the Ministry of Environment, Forest & Climate Change is hereby granted under Section 2 of the Forest (Conservation) Act, 1980 for diversion of 6.682 ha of forest land for laying of infrastructural facilities like integrated pipe conveyor (including power transmission line, underground water pipeline, service road) and railway line for transportation of coal to their Coal Washery located inside their integrated Steel Plant premises located in Angul district, Odisha and outward movement of finished steel and other by-products therefrom by M/s Jindal Steel & Power Ltd., subject to the fulfillment of the following conditions:-

- i) Legal status of the diverted forest land shall remain unchanged.
- ii) Additional amount of NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India, shall be charged by State Govt. from the user agency. An undertaking from the user agency shall be obtained in this regard.

Contd...2

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- iii) Compensatory Afforestation shall be raised over 16.510 Acre (6.681 ha) of non-forest land identified by State Govt. in Plot No.4/1257 (P), Khata No.2/2 in Mouza Nukhuripada in Angul tehsil of Angul district at the cost of the user agency.
- iv) The non-forest land which has been transferred and mutated in favour of the State Forest Department for the purpose of compensatory afforestation shall be declared as Reserved Forest under Section-4 or Protected Forest under Section-29 of the Indian Forest Act, 1927 or under the relevant Section (s) of the local Forest Act. The Nodal Officer must report compliance within a period of 6 months from the date of grant of final approval and send a copy of the original notification declaring the non-forest land under Section-4 or Section-29 of the Indian Forest Act, 1927, or under the relevant section of the local Forest Act as the case may be to this Ministry for information and record.
- v) The boundary of the diverted forest land shall be demarcated on the ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, DGPS coordinates, forward and back bearing and distance from adjoining pillars etc.
- vi) The user agency shall take up avenue plantation on either side of pipe conveyor and rail alignment, as per feasibility at their cost in consultation with Divisional Forest Officer, Angul as recommended by State Govt. vide letter dated 27.04.2015.
- vii) Since the area is prone to erosion, the project proponent shall take up adequate measures to address this issue in consultation with the Divisional Forest Officer, Angul as recommended by State Govt. vide letter dated 27.04.2015.
- viii) The user agency shall comply with the guidelines for laying transmission lines through forest areas issued by Ministry vide letter No.7-25/2012-FC dated 05.05.2014 and 19.11.2014.
- ix) The user agency shall obtain environmental clearance as per the provisions of Environment (Protection) Act, 1986, if applicable to such project.
- x) The user agency shall take adequate safety measure for accidental spillage of pipe conveyor, if any.
- xi) Earth or any material shall not be brought from or the debris resulting during construction shall not be disposed of in the adjoining forest area by the user agency.
- xii) Adequate signage shall be provided along the railway line passing through forest land.
- xiii) No additional or new path will be constructed inside the forest area for any activity related to the project work.
- xiv) No labour camp shall be allowed in the forest area.
- xv) The user agency shall provide firewood, preferably alternate fuel, to labourers working at the site to avoid damage/tree felling.
- xvi) The user agency while executing works, shall not fell any tree or damage forest growth in the surrounding forest area in any manner.
- xvii) The forest land shall not be used for any purpose other than that specified in the proposal and in no circumstances be transferred to any other user agency, department or person without prior approval of the Ministry of Environment, Forest & Climate Change.
- xviii) The layout plan of the proposed forest land shall not be changed without the prior approval of Ministry of Environment, Forests & Climate Change.

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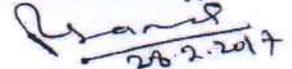
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- xix) The State Government shall complete the settlement of rights, in term of the Scheduled Tribes and Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, if any, on the forest land to be diverted and submit the documentary evidence as prescribed by this Ministry in it's letter No.11-9/1998-FC (pt.) dated 03.08.2009 read with guidelines dated 28.10.2014, in support thereof.
- xx) Any other conditions that the Ministry of Environment, Forest & Climate Change may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area, which shall be complied by the user agency.
- xxi) The user agency shall submit annual self monitoring report on compliance of stipulated conditions to the Nodal Officer (FCA) of the State and Eastern Regional Office of this Ministry.
- xxii) The user agency and the State Government shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.
- xxiii) In case of non-compliance of any of the above conditions, the State Govt. shall report to this office as per procedure laid down in the clause 1.9 of guidelines issued under Forest (Conservation) Act, 1980.

3. As has been mentioned at Para-2 of the Stage-II approval, this approval for diversion of forest land is subject to the fulfillment of stipulated conditions mentioned in this approval letter. Therefore, in the event of non-compliance of any of the conditions laid out in this approval letter, the Eastern Regional Office of MoEFCC may withdraw the said approval for diversion of the forest land and stop the non-forest activity being carried out in the forest land besides initiating the legal action as per provisions of Forest (Conservation) Act, 1980.

Yours faithfully,



(R.K. Samal)

Conservator of Forests (Central)

Copy to:-

1. The Inspector General of Forests (FC), Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Agni Block, Aliganj, Jor Bagh Road, New Delhi - 110 003.
2. The Director, ROHQ, Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Agni Block, Aliganj, Jor Bagh Road, New Delhi - 110 003.
3. The Principal Chief Conservator of Forests, Forest Department, Govt. of Odisha, Aranya Bhawan, Chandrasekharpur, Bhubaneswar.
4. The Addl. PCCF & Nodal Officer (FC), Forest Department, Govt. of Odisha, Aranya Bhawan, Chandrasekharpur, Bhubaneswar.
5. The Divisional Forest Officer, Angul Forest Division, Angul, Odisha.
6. The Vice President (Mining), M/s Jindal Steel & Power Ltd., Angul, Odisha.
7. Guard file.


 Conservator of Forests (Central)

116 25
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Annexure - 3

Abstract of forest land schedule for Railway line and Integrated pipe conveyer

Railway Line Land Schedule

Sl. No.	Village	Kr. No.	Plot No.	Name of Tenant	Area in all Land	Total Area Acres	Area for R.F. Acres	Area for R.F. Acres	
1	Khatkulia	1	49(P)	Govt. of Odisha	Jungle	22.84	0.63	0.51	
2		1	56(P)	Govt. of Odisha	Bada jungle	0.17	0.12	0.03	
3		1	57(P)	Govt. of Odisha	Bada jungle	0.05	0.01	0.005	
4		1	66(P)	Govt. of Odisha	Bada jungle	0.64	0.02	0.007	
5		1	67(P)	Govt. of Odisha	Bada jungle	1.18	0.12	0.051	
6		1	73(B)	Govt. of Odisha	Bada jungle	0.55	0.41	0.166	
7	Kudupur	297	1364(P)	Govt. of Odisha	G. jungle	1.44	0.10	0.042	
8		297	1298(P)	Govt. of Odisha	G. jungle	1.70	0.01	0.004	
9	Khatkulia	1	1379(P)	Govt. of Odisha	Chhota jungle	0.37	0.26	0.165	
10		1	1383	Govt. of Odisha	Chhota jungle	0.86	0.86	0.351	
11		1	1377/1626(P)	Govt. of Odisha	Chhota jungle	0.24	0.09	0.037	
12		1	1384	Govt. of Odisha	Chhota jungle	0.16	0.16	0.061	
13	Khatkulia	1	311(P)	Govt. of Odisha	Chhota jungle	32.96	0.20	0.081	
14		1	311(P)	Govt. of Odisha	Chhota jungle	0.01	0.01	0.001	
Grand Total							2.99		1.212

Integrated Coal pipe Conveyer Land Schedule

	Govt. of Odisha	R.F.	9.06	3.666
	Govt. of Odisha	R.F.	4.46	2.894
Grand Total			13.52	5.470

Area (in Ha.)

Forest Plots in 4 Villages	1.212	(Railway Line)
Durgapur R.F.	3.666	(Integrated elevated Pipe Conveyer)
Kaliakata R.F.	1.804	(Integrated elevated Pipe Conveyer)
Total	6.682	

Check signature for 87.13 only.

Divisional Forest Officer
Angul Division

Joint Steel & Power Ltd.

TAKHASILDAR
CHHENDIPADA

ADDL. TAHASILDAR
BANARPAL

7

OFFICE OF THE DIVISIONAL FOREST OFFICER ANGUL DIVISION ANGUL

Letter No. 2131 /47/2019/DRP/Dated. 30.03.2022

To

The Vice President (Mining),
Jindal Steel & Power Ltd, Angul

Sub: -

Diversion of 6.682 ha of forest land for laying of infrastructural facilities like integrated pipe conveyor (including power transmission Line, underground water pipeline, service road) and railway line for transportation of coal to their Coal Washery located inside their integrated Steel Plant premises located in Angul district, Odisha and outward movement of finished steel and other by-products there from by M/s Jindal Steel & Power Ltd. – **Show cause Notice**

Ref:

1. No. 5003 /F& E.09.03.2017 of S.S to Govt. F& E Deptt. BBSR.
2. Letter No.5-ORC248/2015-BHU dt. 13.07.2015 of GOI,MOEF.
3. Letter No. 5-ORC248/2015-BHU dt. 28.02.2017 of GOI,MOEF.
- 4 Letter No. 5-ORC248/2015-BHU dt. 24.05.2019 of GOI,MOEF.

Sir,

With reference to the above cited correspondence on the subject, Show cause Notice is issued in the following violation of Condition of Stage – I and Stage II imposed by the Govt. of India, MOEF.

Para : 1 *As per condition No. XVII of Stage-II approval order, the forest land shall not be used for any purpose other than that specified in the proposal and in no circumstances be transferred to any other user agency, department or person without prior approval of the Ministry of Environment, Forest & Climate change.*

Violation Stage-II Clearance was given for construction for elevated pipe conveyor, electricity structure and 2.5 meter wide service road.

However, a road with width more than 10 Meter has been constructed which amounts to use of forest land for any purpose other than specified in the proposal and is in violation. **(Photograph-1)**

Para : 2 *As per condition No. XVIII of the Stage-II approval order, the layout plan of the proposed forest land shall not be changed without the prior approval of Ministry of Environment, Forest & Climate Change.*

Violation Approved lay out plan is attached in **Annexure-I**. However, a road has been constructed in violation of above mentioned condition.

Further, User Agency has elevated the road constructed without approval of the lay out from competent Authority **(Photograph-2)** which is violation of above mentioned condition.

6

Para : 3 *As per condition No. XVI of the Stage-I approval order, designing of culverts/ bridges, if any, over the natural streams/ rivers/canals should be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, and also does not hamper movement of wild animals.*

Violation A number of Nallahs have not been blocked due to construction of road violating above mentioned condition. **(Photograph-3)**

Para:4 *As per condition No. XXIII of the Stage-I approval order, Forest land shall not be used for any purpose other than that specified in the proposal.*

Violation As mentioned in violation in **Para-1.**

Para: 5 *As per condition No. XXV of the Stage-I approval order, layout plan of the proposed Forest land shall not be changed without the prior approval of Ministry of Environment, Forest & Climate change.*

Violation As mentioned in Para : 2.

Observations

- a. Your report on the recommendation of the Monitoring Committee Headed by Sri R.K. Samal, IFS DIGF (CENTRAL) regarding return of diverted land to forest Department given the importance of forest area for elephant movement and no longer requirement of diverted forest area for pipe conveyer due to cancellation of Coal Block is still awaited. (Report of Sri Sri R.K. Samal, IFS DIGF (CENTRAL) as **Annexure-2**

Further, it is observed that 4 – 10 ft. high road has been constructed without any approval or permission. **(Photograph-3 and 4)**

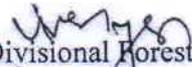
- b It is observed that slag and other debris are dumped inside the diverted forest land affecting the forest ecology (**Photograph-5**)

You are requested to explain above mentioned violations para wise so that matter can be reported to higher authorities accordingly.

Further, all works being undertaken without permission from competent authorities are to be stopped immediate effect until further direction from the Competent Authority.

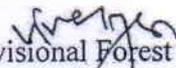
Encl:- As above.

Yours faith fully


Divisional Forest Officer
Angul Division.

Memo No. 2132 / Dated. 30.03.2022

Copy forwarded to the Regional Chief Conservator of Forests, Angul Circle for favour of kind information and necessary action.


Divisional Forest Officer
Angul Division

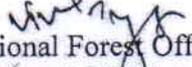
Memo No. 2133 / Dated. 30.03.2022

Copy submitted to the Principal Chief Conservator of Forests, Forest Division & Nodal Officer, F.C. Act, O/o the Principal Chief Conservator of Forests, Odisha for favour of information and necessary action.


Divisional Forest Officer
Angul Division

Memo No. 2134 / Dated. 30.03.2022

Copy forwarded to the Range Officer Angul for information and to take necessary action. He is instructed to check further violation and deviations, if any, be intimated to the undersigned.


Divisional Forest Officer
Angul Division

185

JINDAL
STEEL & POWER

DRP
No. JSPL/ANGUL/EMD/22-23/7

Date: 20th April 2022

To,
Divisional Forest Officer
Angul Division



Subject: Diversion of 6.682 ha of forest land for laying of infrastructural facilities like integrated pipe conveyor (including power transmission Line, underground water pipeline, service road) and railway line for transportation of coal to their Coal Washery located inside their integrated Steel Plant premises located in Angul district, Odisha and outward movement of finished steel and other by- products there from by M/s Jindal Steel & Power Ltd. — Reply to Show cause Notice

Ref. :

1. Letter No. 2131/47/2019/DRP dated 30.03.2022 from the office of DFO
2. Letter No. 5003/F& E.09.03.2017 of S.S to Govt. F & E Deptt.,BBSR
3. Letter No.5-ORC248/2015-BHU dt. 13 .07.2015 of GOI,MOEF
4. Letter No. 5-ORC248/2015-BHU dt. 28.02.2017 of GOI,MOEF
5. Letter No. 5-ORC248/2015-BHU dt. 24.05.2019 of GOI,MOEF

Dear Sir,

This has reference to the Letter no. 2131/47/2019/DRP dated 30.03.2022 on the above mentioned subject. We would like to inform that Jindal Steel & Power Ltd (JSPL) was allocated the Utkal B1 Coal mine in the Talcher Coal mine area as captive source of coal for its Integrated Steel Plant at Angul. The Utkal B1 is located at about 5 km in the North of the steel plant and as per the Environment Clearance of Coal Washery of the Steel Plant, coal was to be conveyed through covered conveyer from the Utkal B1 coal mine. With this background JSPL had planned to install a covered conveyer system from the Utkal B1 mine to the JSPL Steel Plant and had applied for the diversion of the forest land on the conveyer route. However, subsequently the Utkal B1 was de-allocated as per the judgment of the Honorable Supreme Court. Subsequently, JSPL sourced the coal requirement for the steel plant from the Talcher coal mines of Mahanadi Coalfield Ltd. However, JSPL went ahead with its plan for the conveyer as coal conveyance through a covered conveyer is non-polluting and environmental friendly when compared to conveying in trucks through road. The Ministry of Environment Forest and Climate Change also has notified Gazette order no S.O 1561 (E) on 21.05.2020, where in section 3 it is directed to transport coal by covered Railway wagons or covered conveyer. (Copy of the Gazette notification enclosed).

With this background, JSPL planned construction of the covered coal conveyer and has taken the diversion of the forest land. Subsequently, the 15 m corridor through the forest area was cleared with the permission of the forest dept. and by engaging the OFDC. JSPL

Jindal Steel & Power Ltd.

Angul Office Chhendipada Road, SH – 63, PO:- Jindal Nagar, Angul-759 111, Odisha

T +91 6761 264191-95, F +96761 264141-44, W www.jindalsteelpower.com

Registered Office O. P. Jindal Marg, Hisar, 125 005, Haryana

now has started process of construction of the Coal Conveyer and the associated infrastructures as the power transmission lines, road etc. with leveling of the conveyer route for transportation of movement of construction machineries such as heavy cranes, concrete mixer truck, concrete pumps, and trucks carrying the heavy mechanical equipment.

It will be also pertinent to mention that after the de-allocation of the Utkal B1 coal block, JSPL was in the process of bidding for various coal blocks in the Talcher Coal Mines region, and has won the biddings of Utkal B1 coal block again apart from two more coal blocks Utkal B2 and Utkal C in adjacent area. The total production capacity of these mines is about 11 MTPA. JSPL has started the construction of the coal conveyer along with other associated facilities such as the power transmission line, road etc. to keep the conveyer system ready before the start of operation of these mine. We herewith submit the compliance to the points raised vide the Letter no Letter no. 2131/47/2019/DRP dated 30.03.2022.

Para 1	<i>As per condition No. XVII of Stage-II approval order, the forest land shall not be used for any purpose other than that specified in the proposal and in no circumstances be transferred to any other user agency, department or person without prior approval of the Ministry of Environment, Forest & Climate change.</i>
Violation	<p>Stage-II Clearance was given for construction for elevated pipe conveyor, electricity structure and 2.5 meter wide service road.</p> <p>However, a road with width more than 10 Meter has been constructed which amounts to use of forest land for any purpose other than specified in the proposal and is in violation. (Photograph-1)</p>
Reply	<p>JSPL has started the construction of the of the pipe conveyer for which 10 m width has been cleared and has been leveled for movement of construction machineries such as heavy cranes, concrete mixer truck, concrete pumps, and trucks carrying the heavy mechanical equipment. The corridor after removal of trees was found to be undulating in nature and the soil base of the corridor was not fit for carrying the heavy loads of the construction equipment. Therefore it was necessary to fill the 10 m corridor with layer of slag generated from the plant. These slag being granular material can be removed if required latter on leaving the space for service road.</p> <p>It is therefore, confirmed and assured that the forest land has not</p>

Jindal Steel & Power Ltd.

Angul Office Chhendipada Road, SH – 63, PO:- Jindal Nagar, Angul-759 111, Odisha

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Registered Office O. P. Jindal Marg, Hisar, 125 005, Haryana

	been used for any purpose other than that specified in the proposal.
Para 2	<i>As per condition No. XVII of the Stage-II approval order, the layout plan of the proposed forest land shall not be changed without the prior approval of Ministry of Environment, Forest & Climate Change.</i>
Violation	Approved layout plan is attached in Annexure-I. However, a road has been constructed in violation of above mentioned condition. Further, User Agency has elevated the road constructed without approval of the layout from competent Authority (Photograph-2) which is violation of above mentioned condition
Reply	<p>The approved layout has provision of a road. The layout has the provision for the conveyer trestle including the foundation of the conveyer, A power transmission line, a road and underground water pipelines. As mentioned in the layout drawing of the facilities, there is a space of 4.5 m available from the edge of the transmission line. The road of 2.5 m width will pass through this space leaving space for shoulder or drain in the edge. There, is no violation this condition as road is a part of the purposes for which the forest land have been diverted. Though a width of about 10 m has been leveled for construction of the pipe conveyer, after construction of the conveyers and the power transmission line, the road will cover a width of 2.5m in the remaining space drains and road shoulders will be provided. The road elevation is mostly at the level of the surrounding area. However, there have been few depressions and nallah which were identified after the trees were removed. In these areas the corridor has been filled with granular slag material for movement of the construction equipment and conveyer machineries.</p> <p>It is therefore, confirmed and assured that the layout plan of the proposed forest land shall not be changed.</p>
Para 3	<i>As per condition No XVI the Stage-I approval order, designing of culverts/ bridges, if any, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, and also does not hamper movement of wild animals.</i>

Jindal Steel & Power Ltd.

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Registered Office O. P. Jindal Marg, Hisar, 125 005, Haryana

Violation	A number of Nallahs have not been blocked due to construction of road violating above mentioned condition. (Photograph-3)
Reply	<p>No nallahs have been blocked and for smooth flow of water, RCC hume pipe culverts have been provided at 3 places for undisturbed flow of water. Care has been taken to provide large side RCC hume pipe below the formation layer so that water during monsoon can pass through without water logging on both the side. The level of the formation layer has been maintained mostly same as that of the surrounding area. However, there have been few nallahs crossing the stretch. For smooth movement of construction machineries in these depression areas we have leveled by filling loose materials as slag, and provided RCC hume pipe culverts for free flow of water. At few places there have been cutting of earth for 2 to 3 ft to maintain the level. So these small level differences will not cause any hindrance to the movement of the animal when passing the conveyer corridor.</p> <p>It is therefore, confirmed and assured that the designing of culverts/ bridges over the natural streams/rivers/canals is done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, and also does not hamper movement of wild animals.</p>
Para 4	<i>As per condition No. XXII of the Stage-I approval order, Forest land shall not be used for any purpose other than that specified in the proposal.</i>
Violation	As mentioned in violation in Para-I.
Reply	<p>The forest land has not been used for any purpose other than that specified in the proposal. The corridor has been leveled to provide access for the construction of the pipe conveyer, power transmission line and water pipe line etc.</p> <p>It is therefore, confirmed and assured that the forest land has not been used for any purpose other than that specified in the proposal.</p>
Para 5	<i>As per condition No. XXV of the Stage-I approval order, layout plan of the proposed Forest land shall not be changed without the prior approval of Ministry of Environment, Forest & Climate change.</i>

Jindal Steel & Power Ltd.

Angul Office Chhendipada Road, SH - 63, PO:- Jindal Nagar, Angul-759 111, Odisha

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Registered Office O. P. Jindal Marg, Hisar, 125 005, Haryana

Violation	As mentioned in Para: 2.
Reply	<p>JSPL has started the construction of the coal conveyer and other associated facilities such as the power transmission line, road and the underground water pipelines after making the formation layer of width of about 10 m.</p> <p>It is therefore, confirmed and assured that layout plan of the proposed Forest land is not changed.</p>

We also once again confirm and assure you that there is no change in the purpose of the diversion and there is no change in the layout of the project. We therefore request you to kindly close the observations and allow us to continue with the construction of the Coal Conveyer and other associated acuties.

Thanking you,
Yours faithfully,

for Jindal Steel & Power Limited



(Alok Kumar Sahu)

Associate Vice President- Environment Management Dept

Jindal Steel & Power Ltd.

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OFFICE OF THE DIVISIONAL FOREST OFFICER ; ANGUL DIVISION ANGUL.

To Memo No. 8785 /Dated. 2.12.22
 The Regional Chief Conservator of Forests
 Angul Circle,Angul.

Sub: - Diversion of 6.682 ha of forest land for laying of infrastructural facilities like integrated pipe conveyor (including power transmission Line, underground water pipeline, service road) and railway line for transportation of coal to their Coal Washery located inside their integrated Steel Plant premises located in Angul district, Odisha and outward movement of finished steel and other by-products there from by M/s Jindal Steel & Power Ltd. – **Show cause Notice**

Ref: - 1. No. 5003 /F& E.09.03.2017 of S.S to Govt. F& E Deptt. BBSR.
 2. Letter No.5-ORC248/2015-BHU dt. 13.07.2015 of GOI,MOEF.
 3. Letter No. 5-ORC248/2015-BHU dt. 28.02.2017 of GOI,MOEF.
 4 Letter No. 5-ORC248/2015-BHU dt. 24.05.2019 of GOI,MOEF.
 5.This Office Memo No. 2857 dt. 05.05.2022.

With reference to the above cited Letter Nos. on the correspondence subject, it is to inform that the User Agency has submitted the reply of Show Cause Notice vide Letter No. JSPL/ANGUL/EMD/22-23/7 dt. 20th April 2022 is not tenable against the violation and enclosed herewith for favour of your kind information and necessary action.

Encl:- **As above.**


 Divisional Forest Officer
 Angul Division.

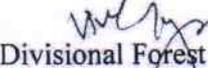
Memo No. 8786 / Dated. 2.12.22

Copy forwarded to the Addl. Principal Chief Conservator of Forests, Forest Diversion & Nodal Officer, FC Act O/O the Principal Chief Conservator of Forests, Odisha, Bhubaneswar for favour of kind information and necessary action with reference to this office Letter No. 2858 dt. 05.05.2022.


 Divisional Forest Officer
 Angul Division

Memo No. 8787 / Dated. 2.12.22

Copy forwarded to the Alok Kumar Sahu, Associate Vice President-Environment Management Dept, Jindal Steel & Power Ltd, Angul for information and necessary action with reference to this office Memo No 2859 dt. 05.05.2022.


 Divisional Forest Officer
 Angul Division

185

JINDAL
STEEL & POWER

DRP
No. JSPL/ANGUL/EMD/22-23/7

Date: 20th April 2022

To,
Divisional Forest Officer
Angul Division



Subject: Diversion of 6.682 ha of forest land for laying of infrastructural facilities like integrated pipe conveyor (including power transmission Line, underground water pipeline, service road) and railway line for transportation of coal to their Coal Washery located inside their integrated Steel Plant premises located in Angul district, Odisha and outward movement of finished steel and other by- products there from by M/s Jindal Steel & Power Ltd. — Reply to Show cause Notice

Ref. :

1. Letter No. 2131/47/2019/DRP dated 30.03.2022 from the office of DFO
2. Letter No. 5003/F& E.09.03.2017 of S.S to Govt. F & E Deptt.,BBSR
3. Letter No.5-ORC248/2015-BHU dt. 13 .07.2015 of GOI,MOEF
4. Letter No. 5-ORC248/2015-BHU dt. 28.02.2017 of GOI,MOEF
5. Letter No. 5-ORC248/2015-BHU dt. 24.05.2019 of GOI,MOEF

Dear Sir,

This has reference to the Letter no. 2131/47/2019/DRP dated 30.03.2022 on the above mentioned subject. We would like to inform that Jindal Steel & Power Ltd (JSPL) was allocated the Utkal B1 Coal mine in the Talcher Coal mine area as captive source of coal for its Integrated Steel Plant at Angul. The Utkal B1 is located at about 5 km in the North of the steel plant and as per the Environment Clearance of Coal Washery of the Steel Plant, coal was to be conveyed through covered conveyer from the Utkal B1 coal mine. With this background JSPL had planned to install a covered conveyer system from the Utkal B1 mine to the JSPL Steel Plant and had applied for the diversion of the forest land on the conveyer route. However, subsequently the Utkal B1 was de-allocated as per the judgment of the Honorable Supreme Court. Subsequently, JSPL sourced the coal requirement for the steel plant from the Talcher coal mines of Mahanadi Coalfield Ltd. However, JSPL went ahead with its plan for the conveyer as coal conveyance through a covered conveyer is non-polluting and environmental friendly when compared to conveying in trucks through road. The Ministry of Environment Forest and Climate Change also has notified Gazette order no S.O 1561 (E) on 21.05.2020, where in section 3 it is directed to transport coal by covered Railway wagons or covered conveyer. (Copy of the Gazette notification enclosed).

With this background, JSPL planned construction of the covered coal conveyer and has taken the diversion of the forest land. Subsequently, the 15 m corridor through the forest area was cleared with the permission of the forest dept. and by engaging the OFDC. JSPL

Jindal Steel & Power Ltd.

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Registered Office O. P. Jindal Marg, Hisar, 125 005, Haryana

now has started process of construction of the Coal Conveyer and the associated infrastructures as the power transmission lines, road etc. with leveling of the conveyer route for transportation of movement of construction machineries such as heavy cranes, concrete mixer truck, concrete pumps, and trucks carrying the heavy mechanical equipment.

It will be also pertinent to mention that after the de-allocation of the Utkal B1 coal block, JSPL was in the process of bidding for various coal blocks in the Talcher Coal Mines region, and has won the biddings of Utkal B1 coal block again apart from two more coal blocks Utkal B2 and Utkal C in adjacent area. The total production capacity of these mines is about 11 MTPA. JSPL has started the construction of the coal conveyer along with other associated facilities such as the power transmission line, road etc. to keep the conveyer system ready before the start of operation of these mine. We herewith submit the compliance to the points raised vide the Letter no Letter no. 2131/47/2019/DRP dated 30.03.2022.

Para 1	<i>As per condition No. XVII of Stage-II approval order, the forest land shall not be used for any purpose other than that specified in the proposal and in no circumstances be transferred to any other user agency, department or person without prior approval of the Ministry of Environment, Forest & Climate change.</i>
Violation	<p>Stage-II Clearance was given for construction for elevated pipe conveyor, electricity structure and 2.5 meter wide service road.</p> <p>However, a road with width more than 10 Meter has been constructed which amounts to use of forest land for any purpose other than specified in the proposal and is in violation. (Photograph-1)</p>
Reply	<p>JSPL has started the construction of the of the pipe conveyer for which 10 m width has been cleared and has been leveled for movement of construction machineries such as heavy cranes, concrete mixer truck, concrete pumps, and trucks carrying the heavy mechanical equipment. The corridor after removal of trees was found to be undulating in nature and the soil base of the corridor was not fit for carrying the heavy loads of the construction equipment. Therefore it was necessary to fill the 10 m corridor with layer of slag generated from the plant. These slag being granular material can be removed if required latter on leaving the space for service road.</p> <p>It is therefore, confirmed and assured that the forest land has not</p>

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	been used for any purpose other than that specified in the proposal.
Para 2	<i>As per condition No. XVII of the Stage-II approval order, the layout plan of the proposed forest land shall not be changed without the prior approval of Ministry of Environment, Forest & Climate Change.</i>
Violation	Approved layout plan is attached in Annexure-I. However, a road has been constructed in violation of above mentioned condition. Further, User Agency has elevated the road constructed without approval of the layout from competent Authority (Photograph-2) which is violation of above mentioned condition
Reply	<p>The approved layout has provision of a road. The layout has the provision for the conveyer trestle including the foundation of the conveyer, A power transmission line, a road and underground water pipelines. As mentioned in the layout drawing of the facilities, there is a space of 4.5 m available from the edge of the transmission line. The road of 2.5 m width will pass through this space leaving space for shoulder or drain in the edge. There, is no violation this condition as road is a part of the purposes for which the forest land have been diverted. Though a width of about 10 m has been leveled for construction of the pipe conveyer, after construction of the conveyers and the power transmission line, the road will cover a width of 2.5m in the remaining space drains and road shoulders will be provided. The road elevation is mostly at the level of the surrounding area. However, there have been few depressions and nallah which were identified after the trees were removed. In these areas the corridor has been filled with granular slag material for movement of the construction equipment and conveyer machineries.</p> <p>It is therefore, confirmed and assured that the layout plan of the proposed forest land shall not be changed.</p>
Para 3	<i>As per condition No XVI the Stage-I approval order, designing of culverts/ bridges, if any, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, and also does not hamper movement of wild animals.</i>

Jindal Steel & Power Ltd.

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Violation	A number of Nallahs have not been blocked due to construction of road violating above mentioned condition. (Photograph-3)
Reply	<p>No nallahs have been blocked and for smooth flow of water, RCC hume pipe culverts have been provided at 3 places for undisturbed flow of water. Care has been taken to provide large side RCC hume pipe below the formation layer so that water during monsoon can pass through without water logging on both the side. The level of the formation layer has been maintained mostly same as that of the surrounding area. However, there have been few nallahs crossing the stretch. For smooth movement of construction machineries in these depression areas we have leveled by filling loose materials as slag, and provided RCC hume pipe culverts for free flow of water. At few places there have been cutting of earth for 2 to 3 ft to maintain the level. So these small level differences will not cause any hindrance to the movement of the animal when passing the conveyer corridor.</p> <p>It is therefore, confirmed and assured that the designing of culverts/ bridges over the natural streams/rivers/canals is done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, and also does not hamper movement of wild animals.</p>
Para 4	<i>As per condition No. XXII of the Stage-I approval order, Forest land shall not be used for any purpose other than that specified in the proposal.</i>
Violation	As mentioned in violation in Para-I.
Reply	<p>The forest land has not been used for any purpose other than that specified in the proposal. The corridor has been leveled to provide access for the construction of the pipe conveyer, power transmission line and water pipe line etc.</p> <p>It is therefore, confirmed and assured that the forest land has not been used for any purpose other than that specified in the proposal.</p>
Para 5	<i>As per condition No. XXV of the Stage-I approval order, layout plan of the proposed Forest land shall not be changed without the prior approval of Ministry of Environment, Forest & Climate change.</i>

Jindal Steel & Power Ltd.

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Violation	As mentioned in Para: 2.
Reply	<p>JSPL has started the construction of the coal conveyer and other associated facilities such as the power transmission line, road and the underground water pipelines after making the formation layer of width of about 10 m.</p> <p>It is therefore, confirmed and assured that layout plan of the proposed Forest land is not changed.</p>

We also once again confirm and assure you that there is no change in the purpose of the diversion and there is no change in the layout of the project. We therefore request you to kindly close the observations and allow us to continue with the construction of the Coal Conveyer and other associated acuties.

Thanking you,
Yours faithfully,

for Jindal Steel & Power Limited

(Alok Kumar Sahu)

Associate Vice President- Environment Management Dept

Jindal Steel & Power Ltd.

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Registered Office O. P. Jindal Marg, Hisar, 125 005, Haryana



OFFICE OF THE REGIONAL CHIEF CONSERVATOR OF FORESTS; ANGUL CIRCLE,
AT/PO- HAKIMPADA, ANGUL- 759143, ODISHA, Phone-06764-296610 (O), 296011(Res),
Email Id: rccfangul@gmail.com.

Letter No. 2169 /Dated 25.06.24

To

Sri Satam Patanaik
C/o- Purusottam Patanaik,
At- 6th Lane Amalapada
PO/Dist- Angul
Pin No.- 759122 .

Sub:- Your RTI Application dated 01.06.2024.

Sir,

As requested vide your above cited RTI application dated 01.06.2024 regarding violation of forest diversion by the User Agency (JSPL), this is to inform you that the following actions have been taken :-

1. Status of letter No.2857 dated 5.5.2022 of DFO, Angul Division.

In this connection, the DFO, Angul Division has been requested to offer his views/comments against each point of observation indicating status of violation vide this office Memo No.2048 dated 24.5.2022.

2. Status of letter No.8785 dated 2.12.2022 of DFO, Angul Division regarding violation of forest diversion.

In this connection, the fact has been intimated to the Principal Chief Conservator of Forests (Forest Diversion & Nodal Officer, FC Act) vide this office Memo No.5244 dated 09.12.2022 for further course of action.

A copy of this office Memo No.5244 dated 09.12.2022 regarding action taken by RCCF, Angul is enclosed herewith.

Yours faithfully,

[Handwritten signature]
25.06.24

Public Information Officer,
O/o. Regional Chief Conservator of Forests
Angul.



63

232

OFFICE OF THE REGIONAL CHIEF CONSERVATOR OF FORESTS; ANGUL CIRCLE,
AT/PO- HAKIMPADA, ANGUL- 759143, ODISHA, Phone-06764-296010 (O), 296011(Res),

Email Id: rcfangul@gmail.com.

Memo No. 52114/15F.FC-105/2022 Dated- 09-12-22

To

The Principal chief Conservator of Forests
(Forest Diversion & Nodal Officer, FC Act)
O/o. the Principal Chief Conservator of Forests & HoFF,
Odoisha, Bhubaneswar.

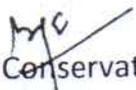
Sub: Diversion of 6.682 ha of forest land for laying of infrastructure facilities like integrated pipe conveyor (including power transmission line, underground water pipeline, service (road) and railway line for transportation of coal to their coal washery located inside their integrated steel plant premised located in Angul District, Odisha and outward movement of finished steel and other by-products there from by M/s-Jindal Steel & power Ltd- **Show Cause Notice**.

In inviting a reference to the subject matter cited above , this is to bring to your kind notice that the above project has got stage-II approval order by Gol, MoEF & CC vide letter No.5ORC248/2015-BHU dated 28.02.2017 with 23 nos. of conditions added with 3 nos. of additional conditions imposed by Govt. of Odisha, F&E Department. In this connection, the DFO, Angul Division has issued show cause notice to the User Agency for committing violation in respect of the conditions of stage-II approval order vide his Memo No.2131 dated 30.03.2022 (**Copy enclosed**). In reply, the User Agency has submitted compliance against the violation vide letter No. JSPL/ANGUL/EMD/22-23/7 dated 20.4.2022 which has been forwarded by the DFO, Angul Division to this office vide his Memo No.2857 dated 05.05.2022. In this regard, the DFO, Angul Division has reported that the compliance submitted by the User Agency is not tenable against the violation vide his Memo No.8785 dated 02.12.2022.

Therefore, in enclosing herewith the above memos, I would request that necessary further course of action may kindly be taken at the earliest.

This is for favour of information and necessary action.

Encl:- As above.


Regional Chief Conservator of Forests
Angul

Memo No. 5245 /Dated- 09-12-22

Copy forwarded to the Divisional Forest Officer, Angul Forest Division for information and necessary action with reference to his Memo No. 8785 dated 2.12.2022.

~~M/C~~
Regional Chief Conservator of Forests
Angul

Memo No. 5246 /Dated- 09-12-22

Copy forwarded to Sri Alok Kumar Sahu, Associate Vice President, Environment Management Dept. Jindal Steel & Power Ltd. Angul for information and necessary action with reference to Memo No.8787 dated 2.12.2022 of the DFO, Angul Division to his address.

~~M/C~~
Regional Chief Conservator of Forests
Angul

Date: 13-02-2024

Kind Attn.

The DFO
Angul Division,
Angul, Odisha

Subject: Request to initiate enquiry and take necessary action against violation of permission given to JSPL for usage of diverted forest area in Kaliakata RF & Durgapur RF of Angul Range.

Respected Sir,

Greetings of the day!

This is in reference to the aforesaid subject, please find the details of our observation for your kind perusal.

Our Observations:

- 1- JSPL is doing coal transportation from its Utkal B1 Coal Block through a road connected from SH-63 to JSPL Coal Washery through Kaliakata RF and Durgapur RF.
- 2- The road (connecting SH-63 to JSPL Coal Washery) built by JSPL within the forest area is an elevated (4-5 ft. height) slag based road with approx. 30-40 ft. width and hundreds of heavy coal loaded trucks are plying on this road 24x7 for the purpose of coal transportation.
- 3- ST community of Kaliakata and Malibrabmani village are dependent on Kaliakata RF and Durgapur RF for their livelihood by collecting "Tula & Mahula etc.", this so called service road (rather coal corridor) will definitely hamper their livelihood.
- 4- Such transportation activities within the RF areas are disrupting (rather obstacle) free movement of wildlife animals and it is a risk to their life and existence too.
- 5- This type of heavy vehicular movement in service road is affecting adversely to the endangered flora and fauna of the localities, which may lead to extinction of the species.
- 6- JSPL has constructed service road within the RFs like a "National Highway", where the vehicles move in high max lights and high speed with noise causing damage to forest ecosystem.
- 7- The Grama Sabha conducted at the time clearly mentioned as "integrated elevated pipe conveyor", whereas JSPL has constructed a road like a national highway.

Note: Copy of resolution of Grama Sabha attached herewith.

13-2-24
DFO Angul

Received letter NO 13.02.2024
from Sri satam Pathak of
Gh Rane Annapada, Angul.



Purpose of the road while the forest land was diverted is violating "forest consumption Acts & Rules" and causing damage to forest ecology and wild life animals.

We are observing and witnessing unethical practice being done by JSPL by bypassing and violating the purpose and conditions of forest land diversion.

Our Prayer:

- 1- The action may be taken under the provisions let down under "Forest Consumption Acts & Rules".
- 2- Request to take necessary action against the ED & Plant Head-JSPL Angul and Head-JSPL Coal Block, if found guilty (if violated the conditions and purpose of forest diversion).
- 3- Request for complete closure of the road (connecting from SH-63 to JSPL coal wahsery through Kaliakata RF & Durgapur RF) and to convert the forest land in its original status (post cutting down of 1429 nos. standing trees)

Looking forward for faster and proactive response from office of your good self to safeguard "Forest Consumption Acts & Rules".

Thanks & Regards

Satam Patnaik

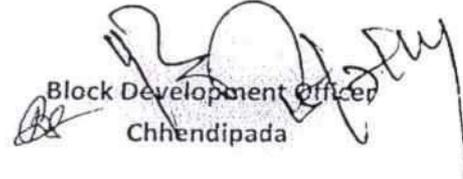
Satam Patnaik
C/o: Shri Bala Krushna Pattanaik Trust.
6th Lane, Amalapada,
Angul, Odisha
Pin-759122
M: 8527060196
Email: satam.patnaik@gmail.com

Copy To:

- 1- The RCCF, Angul Circle, Angul, Odisha
- 2- The DM & Collector, Angul, Odisha
- 3- The SP, Angul, Odisha
- 4- The Deputy Director General of Forest(C), MoEF&CC, Eastern Regional Office, Bhubaneswar, Odisha
- 5- Add. Director & Member Secretary (Industry-1), MoEF&CC, Indira Paryavaran Bhawan, New Delhi
- 6- The Joint Secretary, MoEF&CC, Govt. of India, Indira Paryavaran Bhawan, New Delhi
- 7- The Chairman, Expert Appraisal Committee (Industry-1 Sector), MoEF&CC, Govt. of India
- 8- The Chairperson, National Green Tribunal

CERTIFICATE

1. Certified that the ST & other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and Amendment Rules, 2012 have been properly implemented in village Kaliakata of Chhendipada Block.
2. Certified that, FRC in village Kaliakata has already been reconstituted and all individual and community claims have already been settled. No claim is pending as on today.
3. Certified that, due to such a diversion of forest land of Ac4.46(Four acre and forty-six decimal)(in Kaliakata R.F.) for non-forest use, i.e., Integrated Pipe conveyor, any interest of PTG/PAC has not been affected / will not be affected for linear projects to be taken up by M/s Jindal Steel & Power Ltd.


Block Development Officer
Chhendipada

CERTIFICATE

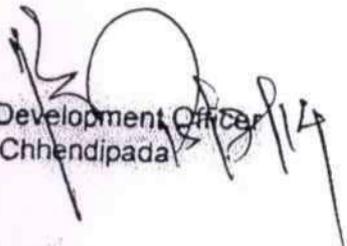
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- 1) Certified that, the ST and other Traditional Forest Dwellers (Recognitions of Forest Rights) Act, 2006 and Amendment Rules, 2012 have been properly implemented in village KALIARATA of Chhendipada Block.
- 2) Certified that, FRC in village Kaliarata has already been constituted and all individual and community claims have ^{already} been settled. No claim is pending as on today.
- 3) Certified that due to such diversion of Forest Land of Ac 4.46 (in Kaliarata R.F) (Four Acres and Fourty six decimals) for non-forest use, that is integrated Elevated Pipe conveyer interest of PTG/PAC has not been affected/will not be affected for linear projects to be taken up by Jindal steel Power LTD, Haryana. (user agency)

ଠାଣେଇ ଶାନ୍ତିପୁର
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 ଠାଣେଇ ଶାନ୍ତିପୁର

Rema-chandra Betreca
 Sarapeta
 Bisha G.P

Block Development Officer
 Chhendipada



Date: 15/04/2024

To

The Deputy Director of Mines
Talcher Circle, Talcher
Odisha

Subject: Violation of the Transit Permit (Permit No.L42400956/Mines, dated 08-04-2024)

Reference:

1- Transit Permit No. L42400956, dated 08-04-2024 issued in favour of The Manger, Mines, Utkal "C" Coal Mines - Utkal "C" Coal Block, JSPL. Copy of Transit Permit obtained video my RTI application dated 13-03-I 2024 and reply from office of your good self vide letter no. XIV.J.9/2023 795/Mines, dated 10-04-2024.

2- Petition by the undersigned to The DFO Angul, regarding violation of permission given to JSPL for usage of diverted forest area in Kaliakata RF dated 13th Feb'24.

Respected Sir,

This is in reference to aforesaid subject and with reference to the above sited references, I'm to state the following details for your kind perusal and precipitated actions towards the intentional violation done by JSPL, not only for their profit but also for avoiding statutory payment to Government.

Based on the transit permit issued from office of your good self, M/S. JSPL is permitted to transport coal from Utkal 'C' Mines to their plant site at Nisha via SH-63, Angul, Odisha. But the said beneficiary company is transporting coal from the mines to their plant site through a jungle/forest area of Rajjharan, Kankrei, Nisha and Kaliakata.

Although the forest passage is allowed for their utility services like water pipe line, cable line & conveyor, without changing the character of the forest area but the company is using that passage for coal transportation round the clock instead of SH-63 which has been permitted to them.

Towards violation of forest Act & Rules, I've represented to The DFO, Angul who has reported(after inspection) regarding the violations of "Forest Conservation Act & Rules" to higher concerns (The MoEFC&C , The PCCF Odisha & The Nodal(Forest Diversion), PCCF, Odisha) for immediate stoppage of such unlawful coal transportation in forest passage & removal of forest area encroachment.

Received

Skksa

15-04-24

Office of the Deputy Director Mines
Talcher Circle, Talcher Dist- Angul

By doing such illegal transportation through forest passage, it gives much scope of illegal mining activities on the following aspect.

- 1- To avoid Govt. Inspection on SH-63, if any.
- 2- Manipulation of grade of coal to avoid rightful Govt. fees & royalty.
- 3- To manipulate the quantum of coal excavation from the eye of the Govt.
- 4- To avoid other statutory norms under "Mines & Minerals (Development & Regulation) Act, 1957".

This is surprising, even though your good office is located near by the mines and even with sufficient field staff available there, all these illegal mining activities are being carried on. This gives much scope/doubt for apprehension of involvement of your officials in these illegal coal mining activities.

Moreover, said forest passage is joining with their plant in close proximity to the highly populated village Ganjiasahi of Kaliakata Village and the villagers have repeatedly complaining to the District Administration about unbearable pollution due to coal transportation.

PRAAYER

Under the circumstances sited above, your good self is requested to look into the matter and withheld the transit pass/transport permit until the beneficiary company refrain from such illegal coal transportation in a forest passage illegally.

Thanking You,

Yours Faithfully,

Thanks & Regards

Satam Patnaik

Satam Patnaik
Badakerjang
Angul, Odisha
Pin-759122
M: 8527060196
Email: satam.patnaik@gmail.com

Encl:

- 1- Copy of Transit permit
- 2- Copy of representation to The DFO, Angul

Copy To:

- 1- The Mining Officer, Angul, Odisha
- 2- The Director of Mines, Govt. of Odisha, Bhubaneswar, Odisha
- 3- The Secretary Steel & Mines, Govt. of Odisha, Bhubaneswar, Odisha
- 4- The Chief Secretary, Govt. of Odisha, Bhubaneswar, Odisha
- 5- The Secretary, Ministry of Coal, Govt. of India
- 6- The DFO, Angul Division, Angul, Odisha
- 7- The RCCF, Angul Circle, Angul, Odisha
- 8- The PCCF (Forest Diversion & Nodal Officer, FA Act), Odisha, Bhubaneswar, Odisha
- 9- The Deputy Director General of Forest(C), MoEF&CC, Eastern Regional Office, Bhubaneswar, Odisha
- 10- The Add. Director & Member Secretary (Industry-1), MoEF&CC, Indira Paryavaran Bhawan
New Delhi
- 11- The Joint Secretary, MoEF&CC, Govt. of India, Indira Paryavaran Bhawan, New Delhi
- 12- The Chairman, Expert Appraisal Committee (Industry-1 Sector), MoEF&CC, Govt. of India
- 13- The Chairperson, National Green Tribunal
- 14- The DM & Collector, Angul, Odisha
- 15- The ADM(Revenue), Angul, Odisha
- 16- The Sub-Collector, Angul, Odisha
- 17- The Tehsildar, Chendipada, Angul, Odisha
- 18- The LAO(General), Angul, Odisha
- 19- The SP, Angul, Odisha
- 20- The SDPO, Angul, Odisha
- 21- The IIC, Industrial Police Station, Nisha, Angul, Odisha



**OFFICE OF THE DEPUTY DIRECTOR MINES, TALCHER
CIRCLE, TALCHER, DIST - ANGUL.**

No.XIV.J.9/2023 795 / Mines, Date. 10/04/2024

To

Sri Satam Patnaik,
S/o- Purusottam Patnaik,
At-6th Lane, Amalapada,
PO:- Angul, Dist-Angul,
Pin-759122.

Sub:- Your RTI Application dt.13.03.2024.

Sir,

With reference to your RTI application dt.13.03.2024, I am to enclose herewith copies of transport permit(Form-L) showing route for transportation of coal from Utkal-C Coal Mines to Jindal Steel and Power Ltd.,Angul and Jindal Steel and Power Ltd.,Barbil,Keonjhar.

This is for your information.

Yours faithfully

Encls:-As above


PIO -cum- Mining Officer
O/o DDM, Talcher, Talcher Circle

FORM - L

See Rule 10(8) and Rule 10(13)



J0000956

TRANSIT PERMIT FOR LESSEE

OFFICE OF DEPUTY DIRECTOR OF MINES, TALCHER

Permit No. L42400956 / Mines. Dt. 08/04/2024

To,
The Manager Mines, Utkal C Coal Mines-Utkal-C Coal block, JSPL(140105368601)

Dear Sir,

With Reference to your application, dated 08 Apr 2024 you are hereby allowed to remove the Coal from the following stack(s) form your above mines to the destination Jindal Steel and Power Ltd. (140105046041). The validity of the permission is 08 Apr 2024 to 07 May 2024 subject to observance of OM(PTS & IM & RPST & T) Rule 2007.

The ore shall be got weighed at and checked at DIRECT.

PARTICULARS OF STACKS

SINU.	Quarry No.	Stack No.	Nature	Cubic Content	Quantity in Tones	Grade	Size	Destination	Mode	Remarks
1	2	3	4	5	6	7	8	9	10	11
1	Seam-VIII-IX	NA	ROM	0	15000	3439	-100 MM	Jindal Steel and Power Ltd. (140105046041), Utkal C Mines to Direct Plant, Via- S.H.63., ANGUL ODISHA INDIA	Direct to Destination by Road	Coal for CGP,Utkal C Coal Mines of M/s JSPL has been exempted from Stacking and Sampling as per provision under rule 10(7) of OMPST Rule,2007 by Director of Mines and Geology vide exemption letter No 3501/DoM
				Total	15000					

T.P. Book issue in Form-M: NA

NO OVERLOADING IS ALLOWED

Memo No.....L42400956 - 1...../ Mines Dt....08/04/2024

Copy to ...Sri Ashwini Kumar Pradhan.....SIM for information.

Memo No.....L42400956 - 2...../ Mines Dt....08/04/2024

Copy to the CGC..... for information. He is directed to ensure that no ore beyond the permitted quantity is transported.

Memo No.....L42400956 - 3...../ Mines Dt....08/04/2024

Copy to the DDM/MO BARIPADA,BERHAMPUR,BHAWANIPATNA,BOLANGIR,CUTTACK,JAJPUR ROAD,JODA,KEONJHAR,KOIRA,KORAPUT,PHULBANI,ROURKELA,SAMBALPUR for information.

Memo No.....L42400956 - 4...../ Mines Dt....08/04/2024

Copy to the Station Master..... for information. He is directed to ensure that no ore beyond the permitted quantity is transported.

Yours faithfully

Deputy Director Of Mines, TALCHER

FORM - L

See Rule 10(8) and Rule 10(13)



J0000965

TRANSIT PERMIT FOR LESSEE

OFFICE OF DEPUTY DIRECTOR OF MINES, TALCHER

Permit No. L42400965 / Mines. Dt. 08/04/2024

To,
The Manager Mines, Utkal C Coal Mines-Utkal-C Coal block, JSPL(140105368601)

Dear Sir,

With Reference to your application, dated 08 Apr 2024 you are hereby allowed to remove the Coal from the following stack(s) form your above mines to the destination Jindal Steel and Power Ltd. (071813046042). The validity of the permission is 08 Apr 2024 to 07 May 2024 subject to observance of OM(PTS & IM & RPST & T) Rule 2007.

The ore shall be got weighed at and checked at DIRECT.

PARTICULARS OF STACKS

SINO.	QUANTITY No.	Stack No.	Nature	Cubic Content	Quantity in Tones	Grade	Size	Destination	Mode	Remarks
1	2	3	4	5	6	7	8	9	10	11
1	Seam-VIII-IX	NA	ROM	0	3000	3671	-100 MM	Jindal Steel and Power Ltd. (071813046042), Utkal C Mines to Angul Via S.H. 63,Route-Angul-Banarpal-Pitiri-Pallahara-Keonjhar-Barbil., KEONJHAR ODISHA INDIA	Direct to Destination by Road	Coal for Pellete Plant Utkal C Coal Mine of M/s JSPL has been exempted from Stacking and Sampling as per the provision under rule 10(7) of OMPTS Rule.2007 by Director of Mines and Geology vide exemption letter No.3501/DoM
Total					3000					

T.P. Book Issue in Form-M: NA

Yours faithfully

NO OVERLOADING IS ALLOWED

Deputy Director Of Mines, TALCHER

Memo No.....L42400965 - 1...../ Mines Dt....08/04/2024

Copy to ...Sri Ashwini Kumar Pradhan.....SIM for Information.

Deputy Director Of Mines, TALCHER

Memo No.....L42400965 - 2...../ Mines Dt....08/04/2024

Copy to the CGC..... for information. He is directed to ensure that no ore beyond the permitted quantity is transported.

Deputy Director Of Mines, TALCHER

Memo No.....L42400965 - 3...../ Mines Dt....08/04/2024

Copy to the DDM/MO BARIPADA, BERHAMPUR, BHAWANIPATNA, BOLANGIR, CUTTACK, JAJPUR ROAD, JODA, KEONJHAR, KOIRA, KORAPUT, PHULBANI, ROURKELA, SAMBALPUR for information.

Deputy Director Of Mines, TALCHER

Memo No.....L42400965 - 4...../ Mines Dt....08/04/2024

Copy to the Station Master..... for information. He is directed to ensure that no ore beyond the permitted quantity is transported.

Deputy Director Of Mines, TALCHER

Received letter No 1352-2024
From Sri satam Pattnaik of
6th Lane Annapada, Angul.



The DFO
Angul Division,
Angul, Odisha

Subject: Request to initiate enquiry and take necessary action against violation of permission given to JSPL for usage of diverted forest area in Kaliakata RF & Durgapur RF of Angul Range.

Respected Sir,

Greetings of the day!

This is in reference to the aforesaid subject, please find the details of our observation for your kind perusal.

Our Observations:

- 1- JSPL is doing coal transportation from its Utkal B1 Coal Block through a road connected from SH-63 to JSPL Coal Washery through Kaliakata RF and Durgapur RF.
- 2- The road (connecting SH-63 to JSPL Coal Washery) built by JSPL within the forest area is an elevated (4-5 ft. height) slag based road with approx. 30-40 ft. width and hundreds of heavy coal loaded trucks are plying on this road 24x7 for the purpose of coal transportation.
- 3- ST community of Kaliakata and Malibrabmani village are dependent on Kaliakata RF and Durgapur RF for their livelihood by collecting "Tula & Mahula etc.", this so called service road (rather coal corridor) will definitely hamper their livelihood.
- 4- Such transportation activities within the RF areas are disrupting (rather obstacle) free movement of wildlife animals and it is a risk to their life and existence too.
- 5- This type of heavy vehicular movement in service road is affecting adversely to the endangered flora and fauna of the localities, which may lead to extinction of the species.
- 6- JSPL has constructed service road within the RFs like a "National Highway", where the vehicles move in high max lights and high speed with noise causing damage to forest ecosystem.
- 7- The Grama Sabha conducted at the time clearly mentioned as "integrated elevated pipe conveyor", whereas JSPL has constructed a road like a national highway.

Note: Copy of resolution of Gram Sabha attached herewith.

13-2-24
DFO Angul

Conservation

Purpose of the road while the forest land was diverted is violating "forest ~~consumption~~ Acts & Rules" and causing damage to forest ecology and wild life animals.

We are observing and witnessing unethical practice being done by JSPL by bypassing and violating the purpose and conditions of forest land diversion.

Our Prayer:

Conservation

- 1- The action may be taken under the provisions let down under "Forest ~~Consumption~~ Acts & Rules".
- 2- Request to take necessary action against the ED & Plant Head-JSPL Angul and Head-JSPL Coal Block, if found guilty (if violated the conditions and purpose of forest diversion).
- 3- Request for complete closure of the road (connecting from SH-63 to JSPL coal wahsery through Kaliakata RF & Durgapur RF) and to convert the forest land in its original status (post cutting down of 1429 nos. standing trees)

Looking forward for faster and proactive response from office of your good self to safeguard "Forest Consumption Acts & Rules".

Thanks & Regards

Satam Patnaik

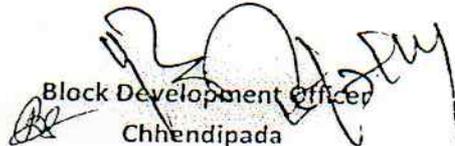
Satam Patnaik
C/o: Shri Bala Krushna Pattanaik Trust.
6th Lane, Amalapada,
Angul, Odisha
Pin-759122
M: 8527060196
Email: satam.patnaik@gmail.com

Copy To:

- 1- The RCCF, Angul Circle, Angul, Odisha
- 2- The DM & Collector, Angul, Odisha
- 3- The SP, Angul, Odisha
- 4- The Deputy Director General of Forest(C), MoEF&CC, Eastern Regional Office, Bhubaneswar, Odisha
- 5- Add. Director & Member Secretary (Industry-1), MoEF&CC, Indira Paryavaran Bhawan, New Delhi
- 6- The Joint Secretary, MoEF&CC, Govt. of India, Indira Paryavaran Bhawan, New Delhi
- 7- The Chairman, Expert Appraisal Committee (Industry-1 Sector), MoEF&CC, Govt. of India
- 8- The Chairperson, National Green Tribunal

CERTIFICATE

1. Certified that the ST & other Traditional Forest-Dwellers (Recognition of Forest Rights) Act, 2006 and Amendment Rules, 2012 have been properly implemented in village Kaliakata of Chhendipada Block.
2. Certified that, FRC in village Kaliakata has already been reconstituted and all individual and community claims have already been settled. No claim is pending as on today.
3. Certified that, due to such a diversion of forest land of Ac4.46(Four acre and forty-six decimal)(in Kaliakata R.F.) for non-forest use, i.e., Integrated Pipe conveyor, any interest of PTG/PAC has not been affected / will not be affected for linear projects to be taken up by M/s Jindal Steel & Power Ltd.


Block Development Officer
Chhendipada

CERTIFICATE

7

- 1) Certified that, the ST and other Traditional Forest Dwellers (Recognitions of Forest Rights) Act, 2006 and Amendment Rules, 2012 have been properly implemented in village KALIARATA of Chhendipada Block.
- 2) Certified that, FRC in village Kaliarata has already been constituted and all individual and community claims have ^{already} been settled. No claim is pending as on today.
- 3) Certified that due to such diversion of Forest Land of Ac 4.46 (in Kaliarata R.F) (Four Acres and Fourty six decimals) for non-forest use, that is integrated Elevated Pipe conveyance interest of PTG/PAC has not been affected/Will not be affected for linear projects to be taken up by Jindal steel Power LTD, Angul. (user agency)

ଉତ୍ତର ଉପାଧ୍ୟକ୍ଷ
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 ଉପାଧ୍ୟକ୍ଷ
 ଉପାଧ୍ୟକ୍ଷ

Rema chandra Behera
 Sarapada
 Nisha G.P

Block Development Officer
 Chhendipada

Date: 05-06-2024

To
The Deputy Director of Mines
Talcher Circle, Talcher

Subject: No Action Taken Till Date Against Violation of the Transit Permit(Permit No.L42400956/Mines, Dated 08-04-2024).

Reference:

- 1- Transit Permit No. L42400956, dated 08-04-2024 issued in favour of The Manger, Mines, Utkal "C" Coal Mines - Utkal "C" Coal Block, JSPL. Copy of Transit Permit obtained vide my RTI application dated 13-03-2024 & reply from office of your good self vide letter no.XIV.J.9/2023 795/Mines, Dated 10-04-2024.
- 2- Petition by undersignee to The DFO Angul, regarding violation of permission given to JSPL for usage of diverted forest area in Kaliakata RF dated 13th Feb'24.
- 3- Petition(dated 13th April'24) by undersigned to The Dy Director Mines, Talcher Circle regarding violation of Transit Permit by JSPL, Angul.
- 4- Letter(Letter No.2131, dated 30-03-2022) from The DFO, Angul Division to The VP(Mining), JSPL, Angul regarding Show Cause Notice is issued for violation of Forest Diversion Condition of Stage-1 & Stage-2 imposed by The Govt. of India, MOEF.(Copy of letter attached herewith).
- 5- Letter(Letter No.3785, dated 02-12-2022) from The DFO, Angul Division to The RCCF, Angul Circle, Angul regarding reply of Show Cause Notice by user agency(JSPL, Angul) against violation of conditions of Forest Diversion & to take necessary action.(copy of letter attached herewith).
- 6- Reply (Letter No.JSPL/ANGUL/EMD/22-23/7, dated 20th April'22) from JSPL, Angul to The DFO, Angul Division, Angul of Show Cause Notice regarding violation of conditions of Forest Diversion.

Respected Sir,

With reference to captioned subject & with reference to the above cited references, I'm to state the following details for your kind perusal & precipitated actions towards the intensional violation made by JSPL, not only for their profit but also for avoiding statutory payment to Government.

Based on the transit permit issued from office of your good self, M/S. JSPL is permitted to transport coal from Utkal 'C' Mines to their plant site at Nisha via SH-63, Angul, Odisha. But the said beneficiary company is transporting coal from the mines to their plant site through a jungle/forest area of Rajjharan, Kankrei, Nisha & Kaliakata.

Although the forest passage is allowed for their utility services like water pipe line, cable line & conveyor, without changing the character of the forest area but the company is using that passage for coal transportation round the clock instead of SH-63 which has been permitted to them.



REFERENCE: Page -2 of reply from JSPL, The service road is meant for movement of construction machines & equipment for construction of conveyor, power transmission line & underground water pipe

NOTE: Referred to conditions of forest diversion & permission for forest diversion is not for coal transportation through trucks & service road referred in forest diversion is not meant as a dedicated coal corridor.

By doing such illegal transportation through forest passage, it gives much scope of illegal mining activities on the following aspect.

- 1- To avoid Govt. Inspection on SH-63, if any.
- 2- Manipulation of grade of coal to avoid rightful Govt. fees & royalty.
- 3- To manipulate the quantum of coal excavation from the eye of the Govt.
- 4- To avoid other statutory norms under "Mines & Minerals(Development & Regulation) Act, 1957".

More over, said forest passage is joining with their plant in close proximity to highly populated village Ganjiasahi of Kaliakata Village & the villagers have repeatedly complaining to District Administration about unbearable pollution due to coal transportation.

PRAYER

Under the circumstances sited above, your good self is requested to look into the matter & with held the transit pass/transport permit until the beneficiary company refrain from such illegal coal transportation in a forest passage illegally.

Thanking You,

Yours Faithfully,

Satam Patnaik

Satam Patnaik

C/O: Shri Bala Krushna Pattanaik Trust

6th Lane, Amalapada,

Angul-759122

M: 8527060196

Email: satam.patnaik@gmail.com

Copy To:

- 1- The Mining Officer, Angul.
- 2- The Director of Mines, Govt of Odisha, Bhubaneswar.
- 3- The Secretary Steel & Mines, Govt of Odisha, Bhubaneswar.
- 4- The Cheif Secretary, Govt of Odisha, Bhubaneswar.
- 5- The Secretary, Ministry of Coal, Govt of India.
- 6- The DFO, Angul Division, Angul.
- 7- The RCCF, Angul Circle, Angul.

- 8- The PCCF (Forest Diversion & Nodal Officer, FA Act), Odisha, Bhubaneswar.
- 9- The Deputy Director General of Forest(C)
MoEF&CC, Eastern Regional Office,
Bhubaneswar
- 10- The Add. Director & Member Secretary (Industry-1)
MoEF&CC, Indira Paryavaran Bhawan
New Delhi
- 11- The Joint Secretary
MoEF&CC, Govt of India,
Indira Paryavaran Bhawan
New Delhi
- 12- The Chairman
Expert Appraisal Committee(Industry-1 Sector), MoEF&CC, Govt of India
- 13- The Chairperson, National Green Tribunal.
- 14- The DM & Collector, Angul.
- 15- The ADM(Revenue), Angul.
- 16- The Sub-Collector, Angul.
- 17- The Tehsildar, Chendipada, Angul.
- 18- The LAO(General), Angul.
- 19- The SP, Angul.
- 20- The SDPO, Angul.
- 21- The IIC, Industrial Police Station, Nisha, Angul.
- 22- The Public Grievance Cell,NGT.

Date: 13-06-2024

To

The Director of Mines & Geology
Govt. of Odisha
Bhubaneswar, Odisha

Subject: No Action has been taken by The Office of The DDM, Talcher Circle till date against violation of the Transit Permit (Permit No. L42400956/Mines, dated 08-04-2024) by JSPL Angul, Odisha

References:

- 1- Transit Permit No. L42400956, dated 08-04-2024 issued in favour of The Manager, Mines, Utkal "C" Coal Mines - Utkal "C" Coal Block, JSPL. Copy of the Transit Permit obtained vide my RTI application dated 13-03-2024 and reply from office of your good self vide letter no. XIV.J.9/2023 795/Mines, dated 10-04-2024.
- 2- Petition by the undersigned to The DFO Angul, regarding violation of permission given to JSPL for usage of diverted forest area in Kaliakata RF dated 13th Feb'24.
- 3- Petition dated 13th April'24 and further dated 5th June'24 by the undersigned to The Dy. Director Mines, Talcher Circle regarding violation of Transit Permit by JSPL, Angul, Odisha.
- 4- Letter No.2131, dated 30-03-2022 from The DFO, Angul Division to The VP(Mining), JSPL, Angul regarding Show Cause Notice is issued for violation of Forest Diversion Condition of Stage-1 & Stage-2 imposed by The Govt. of India, MORF.(Copy of letter attached herewith).
- 5- Letter No.3785 dated 02-12-2022 from The DFO, Angul Division to The RCCF, Angul Circle, Angul regarding reply of Show Cause Notice by the user agency (JSPL, Angul) against violation of conditions of Forest Diversion and to take necessary actions (copy of letter attached herewith).
- 6- Reply (Letter No. JSPL/ANGUL/EMD/22-23/7, dated 20th April'22) from JSPL, Angul to The DFO, Angul Division, Angul of Show Cause Notice regarding violation of conditions of Forest Diversion.



Respected Sir,

This is in reference to the captioned subject and in reference to the above cited references, I'm to state the following details for your kind perusal and precipitated actions towards the intentional violation made by JSPL, not only for their profit but also for avoiding statutory payment to the Government.

Based on the transit permit issued from office of your good self, M/S. JSPL is permitted to transport coal from Utkal 'C' Mines to their plant site at Nisha via SH-63, Angul, Odisha. But the said beneficiary company is transporting coal from the mines to their plant site through a jungle/forest area of Rajjharan, Kankrei, Nisha and Kaliakata.

Although the forest passage is allowed for their utility services like water pipe line, cable line and conveyor, without changing the character of the forest area but the company is using that passage for coal transportation round the clock instead of SH-63 which has been permitted to them.

REFERENCE: Page -2 of reply from JSPL, the service road is meant for movement of construction machines and equipment for construction of conveyor, power transmission line and underground water pipe.

NOTE: Referred to conditions of forest diversion and permission for forest diversion is not for coal transportation through trucks and service road referred in forest diversion is not meant as a dedicated coal corridor.

By doing such illegal transportation through forest passage, it gives much scope of illegal mining activities on the following aspect.

- 1- To avoid Govt. Inspection on SH-63, if any.
- 2- Manipulation of grade of coal to avoid rightful Govt. fees and royalty.
- 3- To manipulate the quantum of coal excavation from eye of the Govt.
- 4- To avoid other statutory norms under "Mines & Minerals (Development & Regulation) Act, 1957".

Moreover, said forest passage is joining with their plant in close proximity to highly populated village Ganjiasahi of Kaliakata village and the villagers are repeatedly complaining to District Administration about unbearable pollution due to coal transportation, unfortunately, The Office of The DDM, Talcher Circle is silent even after receiving petition(twice) regarding violation of condition of transit permit.

PRAYER

Under the circumstances sited above, your good self is requested to look into the matter and withheld the transit pass/transport permit until the beneficiary company refrain from such illegal coal transportation in a forest passage illegally.

Thanking You,

Yours Faithfully,

Satam Patnaik

Satam Patnaik
C/O: Shri Bala Krushna Pattanaik Trust
6th Lane, Amalapada,
Angul-759122
M: 8527060196
Email: satam.patnaik@gmail.com

Copy To:

- 1- The Mining Officer, Angul, Odisha
- 2- The Dy. Director of Mines, Talcher Circle, Talcher, Odisha
- 3- The Secretary Steel & Mines, Govt. of Odisha, Bhubaneswar, Odisha
- 4- The Chief Secretary, Govt. of Odisha, Bhubaneswar, Odisha
- 5- The Secretary, Ministry of Coal, Govt. of India
- 6- The DFO, Angul Division, Angul, Odisha
- 7- The RCCF, Angul Circle, Angul, Odisha
- 8- The PCCF (Forest Diversion & Nodal Officer, FA Act), Odisha, Bhubaneswar, Odisha
- 9- The Dy. Director General of Forest(C), MoEF&CC, Eastern Regional Office, Bhubaneswar, Odisha
- 10- The Add. Director&Member Secretary (Industry-1), MoEF&CC, Indira Paryavaran Bhawan, New Delhi
- 11- The Joint Secretary, MoEF&CC, Govt. of India, Indira Paryavaran Bhawan, New Delhi
- 12- The Chairman, Expert Appraisal Committee (Industry-1 Sector), MoEF&CC, Govt. of India
- 13- The Chairperson, National Green Tribunal, New Delhi
- 14- The DM & Collector, Angul, Odisha
- 15- The ADM(Revenue), Angul, Odisha
- 16- The Sub-Collector, Angul, Odisha
- 17- The Tehsildar, Chendipada, Angul, Odisha
- 18- The LAO(General), Angul, Odisha
- 19- The SP, Angul, Odisha
- 20- The SDPO, Angul, Odisha
- 21- The IIC, Industrial Police Station, Nisha, Angul
- 22- The Public Grievance Cell, NGT



By E-mail:- satam.patnaik@gmail.com

OFFICE OF THE DIVISIONAL FOREST OFFICER: ANGUL DIVISION: ANGUL

At/Po/PS/Dist-Angul PIN-759122 Email I.D- dfoangul@gmail.com

Memo No. 8791 /2024/Dated 06.11.2024

To

Sri Satam Patnaik
S/o Purusottam Patnaik
At- 6th Lane Amlapada, Angul.

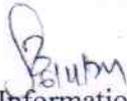
Sub: - Transfer of RTI application dated 07.10.2024 of Sri Satam Patnaik.

Ref: - Your Application Dt.07.10.2024.

Sir,

With reference to the letter cited above, on the captioned subject, it is to inform you that the required information under section 6 (3) of the RTI Act, 2005 as sought for by you in respect of this Division is enclosed herewith for information and necessary action.

Encl: - As above.


Public Information Officer
In/o the D.F.O, Angul Division

OFFICE OF THE DIVISIONAL FOREST OFFICER ANGUL DIVISION: ANGUL ^{31.6.24}

To Letter No. 4578 /47/2024/DRP/Dated. 20.6.24
Sri S.K. Sharma, V.P.,
Jindal Steel & Power Limited.

Sub: - Diversion of 6.682 ha of forest land for laying of infrastructural facilities like integrated pipe conveyor (including power transmission Line, underground water pipeline, service road) and railway line for transportation of coal to their Coal Washery located inside their integrated Steel Plant premises located in Angul district, Odisha and outward movement of finished steel and other by-products there from by M/s Jindal Steel & Power Ltd.

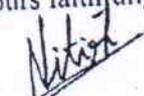
: - Regarding use of Forest Road of Raijharan, Kankrei, Nisha & Kaliakata by M/s Jindal Steel and Power for mineral transportation.

- Ref: -
1. No. 5003 /F& E.09.03.2017 of S.S to Govt. F& E Deptt. BBSR.
 2. Letter No.5-ORC/248/2015-BHU dt. 13.07.2015 of GOI, MoEF (Stage-I).
 3. Letter No. 5-ORC/248/2015-BHU dt. 28.02.2017 of GOI, MoEF. (Stage-II).
 4. Letter No.5007 dtd. 09.03.2017 of Special Secy. to Govt. FE&CC.
 5. Letter No. 5-ORC/248/2015-BHU dt. 24.05.2019 of GOI, MoEF.
 6. Letter No. 5-ORC/248/2015-BHU dt. 02.06.2023 of GOI, MoEF.
 7. Memo No.10979 dt. 08.06.2023 of PCCF, Nodal.
 8. This office memo No.2131 dtd. 30.03.2022.
 9. This office Memo No.8785 dt. 02.12.2022.
 10. Letter No.7 dtd.20.04.2022 of AVP (Env.) JSPL.

Sir,
Enclosed, please find herewith a photocopy of letter No. 1088 / Mines dated 13.06.2024, received from the Deputy Director of Mines, Talcher Circle, Talcher, which is self-explanatory.

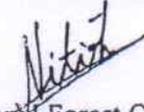
Further, the use of the Forest Road of Raijharan, Kankrei, Nisha, and Kaliakata by your organization is without permission from the competent authority. Hence, you are requested to stop using the aforementioned Forest Road illegally immediately. Failure to cease the above activities will result in strict action against you as per the relevant acts and rules in vogue. This is for your information and necessary action.

Yours faithfully,


Divisional Forest Officer
Angul Division.

Memo No. 4579 / Dated. 20.6.24

Copy forwarded to the Deputy Director Mines, Talcher Circle, Talcher for information and necessary action with reference to your letter No. 1088/Mines dt. 13.06.2024.


Divisional Forest Officer
1 Angul Division

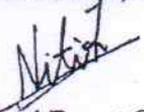
Memo No. 4580 / Dated. 20.6.24

Copy submitted to the Regional Chief Conservator of Forests, Angul Circle, Angul for favour of kind information and necessary action.


Divisional Forest Officer
2 Angul Division

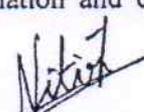
Memo No. 4581 / Dated. 20.6.24

Copy submitted to the Principal Chief Conservator of Forests, Forest Diversion & Nodal Officer, F.C. Act, O/o the Principal Chief Conservator of Forests, Odisha, Bhubaneswar for favour of kind information and necessary action.


Divisional Forest Officer
3 Angul Division

Memo No. 4582 / Dated. 20.6.24

Copy forwarded to the Range Officer, Chhendipada Range for information and to take necessary action. She is requested to check further violation and deviations, if any, be intimated to the undersigned for further action.


Divisional Forest Officer
4 Angul Division



OFFICE OF THE REGIONAL CHIEF CONSERVATOR OF FORESTS; ANGUL CIRCLE,
AT/PO- HAKIMPADA, ANGUL- 759143, ODISHA, Phone-06764-296010 (O), 296011(Res),
Email Id: rccfangul@gmail.com.

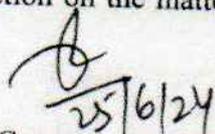
Memo No. 2162/5F-FC-41/2024 Dated- 25.6.24

To
The Divisional Forest Officer,
Angul Forest Division.

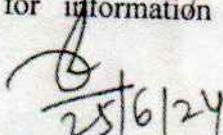
Sub:- Request to initiate necessary action against violation of permission (through forest diversion) given to JSPL for usage of diverted forest land/area in Kaliakata RF & Durgapur RF of Angul Range.

Enclosed please find herewith the photo copy of petition dated 18.6.2024 of Sri Satam Pattanaik which is self-explanatory. In this connection, you are requested to enquire into the petition and take needful action on the matter and report compliance to this office for further action.

Encl: As above.


25/6/24
Regional Chief Conservator of Forests
Angul.

Memo No. 2163/Dated- 25.6.24
Copy forwarded to Sri Satam Pattanaik, S/o- Shri Bala Krishna
Pattanaik Trust, 6th lane, Amalapada, Angul, 759122 for information and
necessary action.


25/6/24
Regional Chief Conservator of Forests
Angul.

By email / R.T.I-Time Bound
INVOLVES PENALTY



STATE FOREST HEADQUARTERS, ODISHA
OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS & HOFF
ARANYA BHAWAN, CHANDRASEKHARPUR, BHUBANESWAR- 23

No. 15142 RTI-152/24, Dated.30.07.2024

To
PCCF (Nodal)-cum-Referred PIO
O/o-PCCF & HoFF, Odisha

Sub. RTI Application dated 30.07.2024 of Sri Satam Patnaik, Under RTI Act, 2005.

Sir,

With reference to the above cited subject, a photocopy of the RTI Application dated 30.07.2024 of Sri Satam Patnaik is hereby forwarded for needful action at your end. Therefore you are requested to supply the relevant information as sought for by the applicant related to your wing in complete manner.

Further you are requested to supply the information to the undersigned on or before 06.08.2024 for onward transmission to the applicant.

Encl: As above (6 pages)
Money Receipt No.M 3228576
for Rs.10/-

Ashish
30/7/2024

Public Information Officer
O/o-PCCF & HoFF, Odisha

Memo No. 15143

By email: satam.patnaik@gmail.com
RTI-152/24, Dated.30.07.2024

Copy forwarded Sri Satam Patnaik, S/o-Purusottam Patnaik, At-6th Lane Amplapada, Po-Angul, Dist-Angul, Pin-759122, Mob-8527060196 for information with reference to his RTI application dtd. 30.07.2024

Ashish
30/7/2024

Public Information Officer,
O/o-PCCF & HoFF, Odisha

By email: satam.patnaik@gmail.com
RTI MATTER /URGENT



STATE FOREST HEADQUARTERS, ODISHA
OFFICE OF PRINCIPAL CHIEF CONSERVATOR OF FORESTS & HOFF,
ARANYA BHAWAN, CHANDRASEKHARPUR, BHUBANESWAR-23

No. 17139 / RTI-152/24, Dated 27.08.2024

From: Sri Ashish Kumar Behera, OFS
Public Information Officer,
O/o-PCCF & HoFF, Odisha

To
Sri Satam Patnaik,
S/o-Purusottam Patnaik,
At-6th Lane Amplapada,
Po-Angul, Dist-Angul,
Pin-759122,
Mob-8527060196

Sub:- Supply of information on RTI application dated 30.07.2024 of Sri
Satam Patnaik under RTI Act, 2005.

Sir,

In inviting a reference to your Right to Information application dated 30.07.2024, (received by the undersigned on dated 30.07.2024) I am enclosing herewith 2 pages information supplied by Deputy Conservator of Forests (Nodal) in connection with your above RTI Application.

Encl:- 2 pages Information.

Yours faithfully,

A. Ashish
27/8/2024

Public Information Officer
O/o -PCCF & HoFF, Odisha

UOI No. 94 /9F(RTI) - 395/2024
 Dated, the 27th August' 2024

Sub-: RTI Application dated 30.07.2024 of Sri Satam Patnaik, S/o Purusottam Patnaik, At 6th Lane Amplapada, Po-Angul, Dist-Angul, Pin-759122, Odisha received from PIO, RTI Cell, O/o the PCCF & HoFF, Odisha vide File No. RTI-152/2024 dated 30.07.2024

Ref-: Letter No. 15142/RTI-152/2024 dated 30.07.2024 of the PIO, O/o PCCF & HoFF, Odisha.

In inviting a reference to the above cited subject, I am directed to furnish herewith the following information basing on available official records as sought for by the applicant Sri Satam Patnaik vide his RTI application dated 30.07.2024 :-

Point 1-: Status of letter (Memo No. 5244 dated 09.12.2022) sent by the RCCF, Angul Circle, Angul to the PCCF (Forest Diversion & Nodal Officer, FC Act) regarding violation of forest diversion by the user agency (JSPL, Angul)

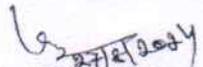
Reply-: The RCCF, Angul Circle has been requested vide Memo No. 15415 dated 01.08.2024 of the CCF (Nodal), O/o the PCCF & HoFF, Odisha to furnish a detailed comprehensive report with specific views/comments on the violations committed by the user agency and action taken thereof alongwith the KML files of the forest land violated for onward transmission to the Govt. of India. A copy of the said letter is enclosed as **Annexure-I**.

Point 2-: Copy of action taken (if any) report by the PCCF (Forest Diversion & Nodal Officer, FC Act) regarding violation of forest diversion by user agency (JSPL) after getting letter from the RCCF, Angul Circle, Angul.

Reply-: The Reply from RCCF, Angul Circle is awaited for taking further course of action.

Point 3-: Copy of communication (if any) to the MoEF & CC, Govt. of India, Eastern Regional Office & to the MoEF & CC, Govt. of India, New Delhi regarding violation of forest diversion by user agency (JSPL, Angul).

Reply-: Specific recommendation from RCCF, Angul Circle/DFO, Angul Forest Division is awaited so as to communicate the same to the Govt. of India, MoEF & CC.


 Dy.CF(Nodal)
 O/o PCCF & HoFF, Odisha

To

The Public Information Officer
 (RTI Cell)
 O/o the PCCF & HoFF, Odisha



Annexure-I

STATE FOREST HEADQUARTERS, ODISHA
OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS & HoFF
PLOT NO. GD-2/12, ARANYA BHAWAN, CHANDRASEKHARPUR
BHUBANESWAR-751023

E-mail:- nodal.pccfhoff@odisha.gov.in / nodal.pccfodisha@gmail.com

Memo No. 15415
Dated, Bhubaneswar the

/9F (MG) - 406/2010
01st August' 2024

To

The RCCF, Angul Circle

Sub-: Diversion of 6.682 ha of forest land for laying of infrastructural facilities like Integrated Pipe Conveyor (including power transmission line, underground water pipeline, service road) and railway line for transportation of coal to their coal washery located inside their Integrated Steel Plant premises in Angul district, Odisha and outward movement of finished steel and other by-products by M/s Jindal Steel and Power Limited - regarding.

Ref:- (i) Your Memo No. 5244 dated 09.12.2022
(ii) This office Memo No. 10979 dated 08.06.2023

In inviting a reference to the memos cited above on the captioned subject, it is to inform you that the GoI, MoEF & CC, Eastern Regional Office vide Lr No. 5-ORC248/2015-BHU dated 28.02.2017 has accorded Stage-II / Final approval with imposition of 23 nos. of conditions.

In this context, you have stated vide your memo at (i) that the DFO, Angul Forest Division has issued show cause notice to the User Agency for committing violations in respect conditions imposed in the Stage-II approval order. The DFO, Angul Forest Division has reiterated that the reply furnished by the User Agency is not tenable against the violations committed.

Further, the GoI, MoEF&CC, Integrated Regional Office, Bhubaneswar vide Letter No. 5-ORC248/2015-BHU dated 02.06.2023 has informed that the said project was monitored on 27.04.2023 by the DIG of Forests (C) and observed that in place of conveyor belt as per the approved land use, a road has been constructed by the User Agency which is in gross violation of FC Act, 1980. The DFO, Angul Forest Division was hence requested vide this office Memo No.10978 dated 08.06.2023 to furnish a detailed report on the gross violation by the User Agency alongwith the action taken report through you.

In view of the above, I am directed to request you to furnish a detailed comprehensive report with specific views/comments on the violations committed by the User Agency alongwith the KML files of the forest land violated for onward transmission to the GoI, MoEF&CC, Regional Office, Bhubaneswar for taking necessary action at their end.

Memo No. 15416

Dt. 01-08-2024

Chief Conservator of Forests (Nodal)

Copy forwarded to the DFO, Angul Forest Division for information & necessary action with reference to Memo No. 5245 dated 09.12.2022 of RCCF, Angul Circle and this office Memo No.10978 dated 08.06.2023.

Chief Conservator of Forests (Nodal)

Date: 03-10-2024

To

The Dy. Inspector General of Forest(C)
MoEF&CC, Eastern Region Office
 Bhubaneswar, Odisha

Subject: No Action has been initiated against JSPL, Angul till date for Violation of Forest Diversion (Kaliakata RF).

Reference:

1- Stage-I Approval by MoEF&CC:

Approval of Forest Diversion of 6.78 Han Forest Land by MoEF&CC, Eastern Regional Office Vide Letter No.5-ORC248/2015-BHU dated 13-07-2015 with 28 conditions.

2- Stage-2 Approval by MoEF&CC:

Approval of Forest Diversion of 6.78 Han Forest Land by MoEF&CC, Eastern Regional Office Vide Letter No.5-ORC248.2016 dated 28-02-2017 with 23 conditions.

3- Order from Forest & Environment Department, Govt. of Odisha (Letter no.5003, dated 09/03-2017) to all concerns for integrated pipe conveyor, (including transmission line, underground pipe line, service road) and railway road.

4- Felling of Trees: Letter from The DFO, Angul Division to The Range Officer, Angul Range (letter no.4934, dated 04-08-2030).

5- Violation of Conditions: Letter (letter no. 2131, dated 30-03-2022) from The DFO, Angul Division to JSPL regarding violation of conditions of Stage-I & Stage-II.

6- JSPL's Reply (Letter no. JSPL/ANG/EMD/22-23/7, dated 20-04-2022) to The DFO, Angul Division regarding Show Cause notice related to violation of conditions.

7- JSPL's Reply to Show Cause Notice (letter no.8785, Dated 02-12-2022) forwarded by The DFO, Angul Division to The RCCF, Angul Circle to take necessary action.

8- Letter (letter no.3615, dated 30-06-2023) from The DFO, Angul Division to JSPL regarding proposed site inspection based on observation by The Dy. Inspector General of Forest(C), MoEF&CC regarding gross violation under FC Act, 1980.



9- The RCCF, Angul Circle had appraised (letter no.5244, dated 09-12-2022) to The PCCF (Forest Diversion & Nodal) regarding violation of conditions (with reference of report from The DFO, Angul Division) and requested for necessary action.

10- The CCF(Nodal) has directed (based on RTI Application dated 30-07-2024 from Satam Patnaik) to The RCCF, Angul Circle through letter no.15415, dated 01-08-2024 to provide a detailed comprehensive report with specific views/comments on the violation.

11- Satam Patnaik's petition regarding violation of condition to the following Forest Departments.

- To The DFO, Angul Division on 13-02-2024.
- To The RCCF, Angul Circle on 18-06-2024.
- To The DFO, Angul Division on 22-07-2024.
- To The PCCF (Forest Diversion & Nodal Officer, FC Act) on 30-07-2024.

12- Satam Patnaik's petition to The Mining Department regarding violation of Transport Permit (TP) by JSPL Angul and Transportation of vial by trucks through Kaliakata RF.

- To The DDM, Talcher's Circle on 16-04-2024.
- To The DDM, Talcher's Circle on 05-06-2024.
- To The Director of Mines, Govt. of Odisha on 13-06-2024.

Respected Madam.

This is in reference to the captioned subjected and further with reference to the sited references, please find the details for your kind perusal & necessary action.

Our Observations:

1- JSPL is doing coal transportation from its Utkal B1 Coal Block through a road connected from SH-63 to JSPL Coal Washery through Kaliakata RF and Durgapur RF. This issue has also been escalated to The DDM, Talcher Circle (on dated 13th April'24 & further on 5th June'24) & also to The Director Mines on 13th June'24. No action taken by Mining authorities (The DDM & The Director Mines) against violation of Transit Permit.

2- The road (connecting SH-63 to JSPL Coal Washery) built by JSPL within the forest area is an elevated (4-5 ft. height) slag based road with more than 10 meters (approx. 30-40 ft.) width instead of approved width of 2.5 meters and hundreds of heavy coal loaded trucks plying on this road 24x7 for the purpose of coal transportation. Its violation of conditions of forest diversion and purpose of forest diversion.

3- Additional trees (other than approved 1429 nos. of trees) cut down by the user agency as user agency had widened the approved service road to more than 10 meters instead of approved width of 2.5 meters. Such cut down of trees must be done without any approval from the appropriate authority by violating "Forest Conservation Acts & Rules".

4- ST community of Kaliakata and Malibrabmani village are dependent on Kaliakata RF and Durgapur RF for their livelihood by collecting "Tula and Mahula etc." this so called service road (rather coal corridor) will definitely hamper their livelihood.

5- Such transportation activity within the RF areas disrupting (rather obstacle) free movement of wildlife animals and it is a risk to their life and existence too.

6- This type of heavy vehicular movement in service road is affecting adversely to the endangered flora and fauna of the localities, which may lead to extinct of the species.

7- JSPL has constructed service road within the RFs like a "National Highway", where the vehicles movement with high max lights and high speed with noise causing damage to forest ecosystem.

8- The Grama Sabha conducted at the time was clearly mentioned as "integrated elevated pipe conveyor", whereas JSPL has constructed a road like a national highway.

Refer: Resolution of Gram Sabha.

Unfortunately, no action has been initiated against JSPL, Angul till date for intentionally violating conditions of Forest Diversion. Rather office of The PCCF (Nodal) was trying to suppress the issue by not taking any action even after receiving report from The RCCF, Angul Circle since 09-12-2022.

Such intentional violation of conditions of Forest Diversion is violation of "Forest Conservation Acts & Rules" and causing serious damage to forest ecology and wild life animals.

We are observing and witnessing unethical practice being done by JSPL, Angul by bypassing and violating the purpose and conditions of forest land diversion.

PRAYER

1- Action may be taken under the provisions let down under "Forest Conservation Acts & Rules".

2- Request to take necessary legal action against ED & Plant Head-JSPL Angul and Head-JSPL Coal Block under "Forest Conservation Acts & Rules" as the user agency has accepted (through reply of show cause notice by The DFO) violation of Conditions & Purpose of forest diversion and The DFO-Angul Division has also requested The RCCF, Angul Circle to take necessary action against violation of "Conditions & Purpose of Forest Diversion".

3- Request for complete closure of the road (connecting from SH-63 to JSPL coal washery through Kaliakata RF and Durgapur RF) and to convert the forest land in its original status (prior to cutting down of 1429 nos. standing trees) by removing forceful encroachment (other than approved layout and conditions of forest diversion) and plantation to be done in the area where trees cut down by the user agency(JSPL) for widening the road unlawfully.

4- Request to evaluate the additional no. of trees cut down by the user agency unlawfully by violating conditions of forest diversion while widening the road to more than 10 meters (instead of approved 2.5 meters) and to take necessary legal action against the user agency (JSPL) for cutting down trees without approval from appropriate authority.

Looking forward for faster and proactive response from office of your good self to safeguard "Forest Conservation Acts & Rules" for larger interest of the society and to protect environment.

Thanking you

Satam Patnaik

Satam Patnaik
C/o Shri Bala Krushna Pattanaik Trust
6th Lane, Amalapada
Angul, Odisha
Pin-759122
M: 8527060196
Email: satam.patnaik@gmail.com

Copy to:

- 1- The DFO, Angul Division, Angul, Odisha
- 2- The RCCF, Angul Circle, Angul, Odisha
- 3- The Principal Chief Conservator of Forests (Forest Diversion & Nodal Officer, FC Act), Govt. of Odisha, Bhubaneswar, Odisha
- 4- The Dy. Director General of Forest(C), MoEF&CC, Eastern Regional Office, Bhubaneswar, Odisha
- 5- Add. Director & Member Secretary (Industry-1), MoEF&CC, Indira Paryavaran Bhawan, New Delhi
- 6- The Joint Secretary, MoEF&CC, Govt. of India, Indira Paryavaran Bhawan, New Delhi
- 7- The Chairman, Expert Appraisal Committee (Industry-1 Sector), MoEF&CC, Govt. of India
- 8- The Mining Officer, Angul, Odisha
- 9- The Deputy Director of Mines, Talcher Circle, Talcher, Odisha
- 10- The Director of Mines & Geology, Govt. of Odisha, Bhubaneswar, Odisha
- 11- The Secretary Steel & Mines, Govt. of Odisha, Bhubaneswar, Odisha
- 12- The Chief Secretary, Govt. of Odisha, Bhubaneswar, Odisha
- 13- The Secretary, Ministry of Coal, Govt. of India

- 14- The DM & Collector, Angul, Odisha
- 15- The ADM(Revenue), Angul, Odisha
- 16-The Sub-Collector, Angul, Odisha
- 17- The SP, Angul, Odisha
- 18- The SDPO, Angul, Odisha
- 19- The IIC, Industrial Police Station, Nisha, Angul, Odisha
- 20- The Public Grievance Cell, NGT
- 21- The Chairperson, Lokayukta, Odisha

SPEED POST



भारत सरकार / Government of India
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय / Ministry of Environment, Forest and Climate Change
 एकीकृत क्षेत्रीय कार्यालय / Integrated Regional Office
 ए/3, चंद्रशेखरपुर / A/3, Chandrasekharpur
 भुवनेश्वर - 751 023, ओडिशा / Bhubaneswar - 751 023, Odisha



Telephone: 0674 - 2301213, 2302432, 2301248, 2302452, 2302453. E-mail: roe2.bsr-mef@nic.in

File No. 7(28)2023-FCE(JSPL-KaliakataRF)

Date 09.10.2024

To

The Additional Chief Secretary,
 Forest, Environment & Climate Change Department,
 Govt of Odisha, Bhubaneswar,
 At- New Forests Secretariat, Kharavela Bhawan
 Gopa Bandhu Marg, Keshari nagar
 Bhubaneswar
 Odisha 751001

Sub: Complaint regarding "no Action has been initiated against JSPL, Angul till date for Violation of Forest Diversion (Kaliakata RF)"-reg.

Sir,

With reference to the subject cited above I am directed to draw your kind attention that this office has received a letter dated 3rd October vide mail from Shri Satam Patnaik regarding JSPL (Jindal Steel and Power Limited), Angul. The public grievance addresses the non-action against JSPL for violating conditions related to the diversion of forest land in the Kaliakata Reserve Forest (RF) area. The complainant cites multiple official communications and approvals, starting from 2015, which laid out specific conditions for the use of 6.78 hectares of forest land. Despite these conditions, the company allegedly constructed a road far exceeding the approved dimensions, cut down additional trees unlawfully, and caused environmental harm by disturbing local wildlife and the livelihoods of the indigenous ST communities. The copy of the public grievance is attached herewith. (Copy of the letter enclosed).

It is requested to get the matter enquired and necessary action may be taken. Action taken report may be submitted to this Office.

Yours faithfully,

Padma Mahanti

Encl: As above

(Padma Mahanti)
 Deputy Inspector General of Forests(C)

Copy to:

1. The Principal Chief Conservator of Forests, Government of Odisha, Bhubaneswar., Aranya Bhawan, Chandrasekharpur, Bhubaneswar- 751023, For Kind Information and necessary action please.

SPEED POST

2. **The Principal Chief Conservator of Forests (NODAL)**, Government of Odisha. Bhubaneswar, AranyaBhawan, Chandrasekharpur. Bhubaneswar- 751023, For Kind Information and necessary action please
3. **Shri Satam Patnaik** C/o Shri Bala Krushna Pattanaik Trust, 6th Lane, Amalapada, Angul, Odisha, Pin-759122, M: 8527060196, Email: satam.patnaik@gmail.com

VAKALATNAMA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. _____ OF 2025

IN THE MATTER OF:

SATAM PATNAIK

...APPLICANT

VERSUS

STATE OF ODISHA & ORS.

...RESPONDENTS

KNOW ALL to whom this present shall come that I/We, Satam Patnaik, the above-named Applicant, do hereby appoint Mr. Sunil J Mathews, Ms. Jyoti Chib & Ms. Yashika Singh (herein after called the advocate/s) to be my Advocates in the above noted case authorized to them: -

SUNIL J. MATHEWS, Advocate Enrolment No. D/87/2002

JYOTI CHIB, Advocate Enrolment No. D/

YASHIKA SINGH, Advocate Enrolment No. D/8859/2024

Chamber No. 114, 128, RK Jain Block,

Supreme Court of India, New Delhi – 110001

Email: sjmathews@gmail.com

advocatejyotirajput83@gmail.com

Mob.: +91 9311567212

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And We undertake that we or our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. We hereby agree that once the fee is paid, I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF We do hereunto set our hand to these presents the contents of which have been understood by us on this 5th of March 2025.

Accepted subject to the terms of fees.



(Sunil J. Mathews)
D/87/2002



(Jyoti Chib)
D/13114/2023



(Yashika Singh)
D/8859/2024



(Client)